

LOK SABHA

BULLETIN — PART I
[Brief Record of Proceedings]

Tuesday, July 18, 1989 / Asadha 27, 1911 (Saka)

No. 461

11 A.M.

f. Obituary References

The Speaker made references to the passing away of Shri Bir Bahadur Singh, Union Minister for Communications and a sitting member of Rajya Sabha; Shri P. Muruthiah, a member of Third Lok Sabha; Shri S. K. Dey, a member of Third Lok Sabha; Shri Chapalendu Bhattacharya, a member of Fifth Lok Sabha; Shri V. Vairava Thevar, a member of Third Lok Sabha and Ayatollah Rahollah Khomeini, founder of the Islamic Republic of Iran.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 1, 2 and 4-6 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1-196, 198-226 and 228-230 were laid on the Table.

4. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notice of by Sarvashri Suresh Kurup, Saifuddin Chow-

dhary and Hannan Mollah regarding situation arising out of increasing terrorist activities in Punjab and Delhi.

Shri Suresh Kurup then asked for leave of the House to the moving of the motion. As the leave was not opposed, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M. on that day.

5. Papers laid on the Table

The following papers were laid on the Table :—

- (1) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 296 in Gazette of India dated the 29th April, 1989 together with a corrigendum thereto to its Hindi version published in Notification No. G.S.R. 451 in Gazette of India dated the 24th June, 1989, under section 10 of the Oil Fields (Regulation and Development) Act, 1948.
- (2) A copy of the Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Post nationalisation Refinery Employees) Scheme, 1989 (Hindi and English versions) published in Notification No. G.S.R. 495 (E) in Gazette of India dated the 28th April, 1989, under subsection (5) of section 3 of the Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Act, 1988.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) S.O. 375 (E) published in Gazette of India dated the 25th May, 1989 together with an explanatory memorandum laying down the revised rate of exchange for conversion of Malaysian Dollars into Indian currency or *vice-versa*.
 - (ii) S.O. 473 (E) published in Gazette of India dated the 21st June, 1989 together with an explanatory

memorandum laying down the revised rate of exchange for conversion of Hong Kong Dollars into Indian Currency or *vice-versa*.

- (iii) S.O. 489 (E) published in Gazette of India dated the 27th June, 1989 together with an explanatory memorandum laying down the rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of imports and exports under section 14 of the Customs Act, 1962 and Calculation of stamp duty under the Indian Stamp Act, 1899.
 - (iv) G.S.R. 631 (E) published in Gazette of India dated the 16th June, 1989 together with an explanatory memorandum making certain amendments to Notification No. 45 / Customs, dated the 1st February, 1963 so as to allow export of warehoused goods to Nepal without payment of import duty where payments of import duty are received in any freely convertible currency and also allowing exports to Nepal without payment of import duty of certain specified warehoused goods in the nature of capital goods against any global tender invited by His Majesty's Government of Nepal even where payments are received in Indian Currency.
- (4) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution :—
- (i) Report of the Comptroller and Auditor General of India for the year 1987-88 (No. 1 of 1989) — Union Government (Civil).
 - (ii) Report of the Comptroller and Auditor General of India for the year 1987-88 (No. 12 of 1989) — Union Government (Civil).
 - (iii) Report of the Comptroller and Auditor General of India for the year 1987-88 (No. 13 of 1989) — Municipal Corporation of Delhi.
 - (iv) Report of the Comptroller and Auditor General of India for the year 1987-88 (No. 14 of 1989) — Union Government (Posts and Telecommunications) Human Resource Audit — Department of Posts.

- (5) A copy of the Union Government Appropriation Accounts (Civil) for the year 1987-88 (Hindi and English versions).
- (6) A copy of the Union Government Finance Accounts for the year 1987-88 (Hindi and English versions).
- * (7) Report of the Comptroller and Auditor General of India for the year 1987-88 (No. 2 of 1989) — Union Government Defence Services (Army and Ordnance Factories).
- * (8) A copy of the Appropriation Accounts of the Defence Services for the year 1987-88 (Hindi and English versions).

6. Resignation from membership of Lok Sabha

The Speaker informed the House that he had received a letter dated 22 May, 1989 from Shri Ananda Gajapati Raju, an elected member from Bobbili constituency of Andhra Pradesh, resigning his seat in Lok Sabha and that his resignation had been accepted by him with effect from 24 May, 1989.

7. Matters under Rule 377

- (1) Shri Chintamani Jena raised a matter regarding need for financial assistance to the Government of Orissa for cyclone victims.
- (2) Shri Raj Kumar Rai raised a matter regarding need to set up a thermal power station at river Ghagra near Belthara Road town of district Ballis in Uttar Pradesh during the 8th plan period.
- (3) Shrimati Jayanti Patnaik raised a matter regarding need to set up a plastic raw material Depot at Paradeep.
- (4) Shri Jagannath Patnaik raised a matter regarding need to remove regional imbalances in the 8th Plan.
- (5) Shri Bhishma Deo Dube raised a matter regarding need to provide stoppage for all trains at Manikpur Junction.
- (6) Shri V. Sobhanadreeswara Rao raised a matter regarding need to open a Navodaya Vidyalaya at Tiruvuru in Krishna district of Andhra Pradesh.
- (7) Shri Basudeb Acharia raised a matter regarding need to

*Laid at 5.35 P.M.

issue a commemorative stamp on Shri Muzaffar Ahmad on his birth centenary.

(8) Shri Braja Mohan Mohanty raised a matter regarding need to develop the Sea Coast of Orissa and Chilka lake.

8. Government Bill—Passed

The General Insurance Business (Nationalisation) Amendment Bill, 1989

The motion for consideration of the Bill was moved by Shri S.B. Chavan.

The following members took part in the debate:—

- (1) Shri B.B. Ramaiah
- (2) Shri Shantaram Naik
- (3) Dr. Sudhir Roy
- (4) Dr. G.S. Rajhans
- (5) Shri Somnath Rath

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.06 P.M.)

- (6) Shri N. Tombi Singh
- (7) Shri Thampan Thomas
- (8) Shri Sharad Dighe
- (9) Shri Haroobhai Mehta
- (10) Kum. Mamata Banerjee
- (11) Shri Vijoy Kumar Yadav
- (12) Smt. Basavarajeswari
- (13) Shri K.S. Rao
- (14) Shri Bhadreswar Tanti
- (15) Shri Girdhari Lal Vyas
- (16) Prof. Saifuddin Soz
- (17) Dr. Datta Samant
- (18) Shri Braja Mohan Mohanty

Shri S.B. Chavan replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S.B. Chavan.

The motion was adopted and the Bill was passed.

9. Adjournment Motion

At 4 P.M. Shri Suresh Kurup moved the following motion:—

“That the House do now adjourn.”

The following members took part in the debate:—

- (1) Shri Gulam Nabi Azad
- (2) Shri E. Ayyapu Reddy
- (3) Shri R.L. Bhatia
- (4) Dr. G.S. Dhillon
- (5) Ch. Khurshid Ahmed
- (6) Shri Naresh Chandra Chaturvedi
- (7) Shri Charanjit Singh Walia
- (8) Shri P. Chidambaram
- (9) Shri Narayan Choubey
- (10) Shri Piyus Tiraky
- (11) Shri Balkavi Bairagi
- (12) Shri Balwant Singh Ramoowalia
- (13) Shri Buta Singh

Shri Suresh Kurup replied to the debate.

The motion was negatived.

10. Government Bill—Under Consideration

The Delhi Motor Vehicles Taxation (Amendment) Bill, 1989

The motion for consideration of the Bill was moved by Shri Rajesh Pilot. His speech was not concluded.

The discussion was not concluded.

8.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th July, 1989)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Wednesday, July 19, 1989/Asadha 28, 1911 (Saka)

No. 462

11 A.M.

1. Starred Questions

Starred Questions Nos. 25,27 and 29 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 231—270 and 272—397 were laid on the Table.

*(Lok Sabha adjourned at 12.16 P.M. and re-assembled
at 2.02 P.M.)*

2.08 P.M.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the
20th July, 1989)*

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 20, 1989/Asadha 29, 1911 (Saka).

No. 463

11 A.M.

1. Starred Questions

Starred Question Nos. 41, 44, 46 and 47 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 398-408, 410-434 and 436-574 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 212 of the Motor Vehicles Act, 1988:—

- (i) The Central Motor Vehicles Rules, 1989 published in Notification No. G.S.R. 590(E) in Gazette of India dated the 2nd June, 1989.
- (ii) S.O. 416(E) published in Gazette of India dated the 8th June, 1989 issued under sub-section (1) of section 58 of the Motor Vehicles Act, 1988.

- (iii) S.O. 425(E) published in Gazette of India dated the 9th June, 1989 fixing the maximum speed in respect of class of motor vehicles.
- (iv) S.O. 436(E) published in Gazette of India dated the 12th June, 1989 issued under sub-section (4) of section 41 of the Motor Vehicles Act, 1988.
- (v) The Rent a Cab Scheme, 1989 published in Notification No. S.O. 437(E) in Gazette of India dated the 12th June, 1989.
- (vi) The Solatium Scheme, 1989 published in Notification No. S.O. 440(E) in Gazette of India dated the 12th June, 1989.
- (vii) S.O. 443(E) published in Gazette of India dated the 12th June, 1989 issued under sub-section (4) of section 213 of the Motor Vehicles Act, 1988.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985:—

- (i) G.S.R. 325 published in Gazette of India dated the 6th May, 1989 making certain amendments to Statute 9 of the Indira Gandhi National Open University Act, 1985.
- (ii) G.S.R. 326 published in Gazette of India dated the 6th May, 1989 making certain amendments to Statute 10 of the Indira Gandhi National Open University Act, 1985.
- (iii) G.S.R. 327 published in Gazette of India dated the 6th May, 1989 making certain amendments to Statute 12 of the Indira Gandhi National Open University Act, 1985.
- (iv) G.S.R. 328 published in Gazette of India dated the 6th May, 1989 adding Statute 24 to the Indira Gandhi National Open University Act, 1985.
- (v) G.S.R. 329 published in Gazette of India dated the 6th May, 1989.
- (vi) The Regulations for Convocations at Headquarters (Regulation No. 1) published in Notification No. 330 in Gazette of India dated the 6th May, 1989.

(3) A copy each of the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth Lok Sabha:—

- (i) Statement No. XX—Sixth Session, 1986.
- (ii) Statement No. XVII—Seventh Session, 1986.
- (iii) Statement No. XVII—Eighth Session, 1987.
- (iv) Statement No. XIII—II Part of Eighth Session, 1987.
- (v) Statement No. XII—Ninth Session, 1987.
- (vi) Statement No. X—Tenth Session, 1988.
- (vii) Statement No. VI—Eleventh Session, 1988.
- (viii) Statement No. III—Twelfth Session, 1988.
- (ix) Statement No. II—Thirteenth Session, 1989.

4. Assent to Bills

(i) Secretary-General laid on the Table the following seven Bills passed by the Houses of Parliament during the last session and assented to :—

- (1) The Finance Bill, 1989.
- (2) The Appropriation (Railways) No. 3 Bill, 1989.
- (3) The Union Duties of Excise (Distribution) Amendment Bill, 1989.
- (4) The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1989.
- (5) The Appropriation (No. 3) Bill, 1989.
- (6) The Central Industrial Security Force (Amendment) Bill, 1989.
- (7) The Assam University Bill, 1989.

(ii) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the last session and assented to :—

- (1) The Chandigarh Disturbed Areas (Amendment) Bill, 1989.
- (2) The Terrorist and Disruptive Activities (Prevention) Amendment Bill, 1989.
- (3) The Representation of the People (Amendment) Bill, 1989.

- (4) The Punjab Pre-emption (Chandigarh and Delhi Repeal) Bill, 1989.
- (5) The Railways Bill, 1989.

5. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the Seventy-second Report of the Business Advisory Committee.

6. Reports of the Public Accounts Committee

Shri P. Kolandaivelu presented the following Reports (Hindi and English versions) of the Public Accounts Committee :—

- (1) Hundred and Seventieth Report on action taken on 76th Report (Eighth Lok Sabha) on Delay in development of an equipment for Air Force.
- (2) Hundred and Seventy-first Report on action taken on 63rd Report (Eighth Lok Sabha) on Costly equipment lying idle in Regional Telecommunication Training Centre, Hyderabad.
- (3) Hundred and Seventy-second Report on action taken on 88th Report (Eighth Lok Sabha) on Licensing of land at Wadi Bunder to a firm.

7. Report and Minutes of Committee on Public Undertakings

Shri Vakkom Purushothaman presented Fifty-ninth Report (Hindi and English versions) of the Committee on Public Undertakings on Oil and Natural Gas Commission — Extra expenditure of Rs. 70.31 lakhs on the purchase of pour point depressant and Minutes of the sittings of the Committee relating thereto.

(Lok Sabha adjourned at 12.06 P.M. and re-assembled at 2 P.M.)

8. Motion Regarding Extension of Time for Presentation of Report of Committee of Privileges

Shri Jagan Nath Kaushal moved the following:—

“That this House do further extend upto the last day of the first

week of the next session the time for the presentation of the Report of the Committee of Privileges in regard to allegation made by Shri K.P. Unnikrishnan, M.P., against the Minister of State in the Ministry of Commerce (Shri Priya Ranjan Das Munshi) on 10th December, 1987, during discussion on 'No Confidence Motion'."

The motion was adopted.

(Lok Sabha adjourned at 2.16 P.M. and re-assembled at 2.45 P.M.)

(Lok Sabha adjourned at 2.53 P.M. and re-assembled at 3.45 P.M.)

(Lok Sabha adjourned at 3.50 P.M. and re-assembled at 4.30 P.M.)

(Lok Sabha adjourned at 4.35 P.M. and re-assembled at 5 P.M.)

(Lok Sabha adjourned at 5.03 P.M. and re-assembled at 5.45 P.M.)

(Lok Sabha adjourned at 5.47 P.M. and re-assembled at 5.55 P.M.)

(Lok Sabha adjourned at 6.04 P.M. and re-assembled at 6.45 P.M.)

9. Motion

Smt. Sheila Dikshit moved the following motion:—

"That the sitting of the House be further extended upto 8 P.M."

An amendment that the House be extended upto 12 O'clock was moved by Shri Somnath Chatterjee.

On the amendment, the House divided, Ayes* 56; Noes* 135.

Accordingly, the amendment was negatived.

The motion moved by Smt. Sheila Dikshit was adopted.

10. Matters Under Rule 377

(1) Shri Nandlal Choudhary raised a matter regarding need to improve the conditions of Bidi workers by releasing more funds from Bidi Workers' Welfare Fund.

(2) Shri Harihar Soren raised a matter regarding need to set up a T.V. Relay Centre at Keonjhar in Orissa.

7.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st July, 1989)

SUBHASH C. KASHYAP,
Secretary-General.

*Subject to Correction.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, July 21, 1989/Asadha 30, 1911 (Saka)

No. 464

11 A.M.

1. STARRED QUESTIONS

Starred Question Nos. 61 and 64-69 were orally answered. Replies to the remaining questions were laid on the Table.

2. UNSTARRED QUESTIONS

Replies to Unstarred Question Nos. 576-595, 597-655, 657-664, 666-686, 688-791 and 793-804 were laid on the Table.

3. PAPERS LAID ON THE TABLE

The following papers were laid on the Table:—

- (1) A copy of the Order (Hindi and English versions) dated the 13th June, 1989 issued by the President in pursuance of article 280 of the Constitution and of the Finance Commission (Miscellaneous Provisions) Act, 1951 published in Notification No. S.O. 457(E) in Gazette of India dated the 16th June, 1989 making certain amendment in the Order published in Notification No. S.O. 581(E) dated the 17th June, 1987.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with Audited Accounts of the General Fund for the year ended 30th June, 1988, under sub-section (5)



of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Development Bank of India for the year ended 30th June, 1988.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1988 along with the statement showing the Assets and Liabilities and Profit and Loss Accounts of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India for the year ended the 30th June, 1988.
- (4) A copy of the General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Second Amendment Scheme, 1989 (Hindi and English versions) published in Notification No. S.O. 356(E) in Gazette of India dated the 12th May, 1989, under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972.
- (5) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 515(E) in Gazette of India dated the 12th May, 1989, under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956.
- (6) A copy of the Deposit Scheme for Retiring Government Employees, 1989 (Hindi and English versions) published in Notification No. F.2 / 14 / 89-NS.II in Gazette of India dated the 7th June, 1989.
- (7) A copy of the Buldana Gramin Bank (Staff) Service Regulations, 1988 (Hindi and English versions), 1988 under sub-section (2) of section 30 of the Regional Rural Bank Act, 1976.
- (8) A copy of the Spices Board (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R.

503(E) in Gazette of India dated the 2nd May, 1989, under section 40 of the Spices Board Act, 1986.

- (9) A copy of Notification No. S.O. 268(E) (Hindi and English versions) published in Gazette of India dated the 7th April, 1989 specifying 28th April, 1989 as the date for the purposes of section 16 of the Tea Companies (Acquisition and Transfer of Sick Tea Units) Act, 1985, issued under section (2) of the said Act.

4. FINANCIAL COMMITTEES — A REVIEW

Secretary-General laid on the Table a copy each of the Hindi and English versions of the "Financial Committees (1988-89)—A Review".

5. STATEMENTS BY MINISTERS

- (1) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 24th July, 1989.

* (2) The Minister of Agriculture made a statement regarding minimum support price for copra for 1989 season.

6. MOTION REGARDING SEVENTY-SECOND REPORT OF BUSINESS ADVISORY COMMITTEE

Shri H.K.L. Bhagat moved the following motion:—

"That this House do agree with the Seventy-second Report of the Business Advisory Committee presented to the House on the 20th July, 1989, subject to the modification that in Para 3 of the Report—
for 'Thursday, the 20th July, 1989'
'Monday, the 24th July, 1989'
be substituted."

**The motion was adopted.

(Lok Sabha adjourned at 12.26 P.M. and re-assembled at 2 P.M.)

*At 2.56 P.M.

**AT 2.48 P.M.

7. GOVERNMENT BILL—INTRODUCED

The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1989.

(Lok Sabha adjourned at 3.37 P.M. and re-assembled at 3.48 P.M.)

8. PRIVATE MEMBER'S BILL—INTRODUCED

The Widows' Welfare Bill, 1989, by Shrimati Basavarajeswari.

9. PRIVATE MEMBER'S BILL—UNDER CONSIDERATION

The Fair Price Shops (Regulation) Bill, 1989 by Shri G.S. Basavaraju.

Further discussion on the motion for consideration of Bill moved on the 21st April, 1989, continued.

The following members took part in the debate:—

- (1) Shri Shankar Lal
- (2) Shri Sriballav Panigrahi
- (3) Shri V. Sobhanadreeswara Rao
- (4) Shri Banwari Lal Purohit
- (5) Smt. Basavarajeswari
- (6) Shri Yogeshwar Prasad Yogesh
- (7) Shri Narayan Choubey
- (8) Shri V. Krishna Rao
- (9) Shri Lal Vijay Pratap Singh
- (10) Shri Het Ram
- (11) Shri Ram Bhagat Paswan (Speech unfinished).

The discussion was not concluded.

10. GOVERNMENT BILL—PASSED

The Delhi Motor Vehicles Taxation (Amendment) Bill, 1989.

Shri Rajesh Pilot concluded his speech on the motion for consideration of the Bill moved by him on the 18th July, 1989.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.



The motion that the Bill be passed was moved by Shri Rajesh Pilot..

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th July, 1989)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 24, 1989/Sravana 2, 1911 (Saka)

No. 465

11 A.M.

1. STARRED QUESTIONS

Starred Question Nos. 82, 83, 85 and 90 were orally answered. Replies to the remaining questions were laid on the Table.

2. UNSTARRED QUESTIONS

Replies to Unstarred Question Nos. 805-858, 860-965, 967-995 and 997-1013 were laid on the Table.

3. RESIGNATIONS FROM MEMBERSHIP OF LOK SABHA

The Speaker informed the House that he had received letters that day from the following members resigning their seats in Lok Sabha and that he had accepted their resignations with immediate effect i.e. from 24th July, 1989 :—

| Sl. No. | Name of Member | Constituency & State |
|---------|-----------------------------------|-----------------------------------|
| (1) | (2) | (3) |
| 1. | Shri K. P. Unnikrishnan | Badagara (Kerala) |
| 2. | Shri Somnath Chatterjee | Bolpur (West Bengal) |
| 3. | Shri B.B. Ramaiah | Eluru (Andhra Pradesh) |
| 4. | Shri C. Madhav Reddy | Adilabad (Andhra Pradesh) |
| 5. | Prof. Madhu Dandavate | Rajapur (Maharashtra) |
| 6. | Shri V. Kishore Chandra S. Deo | Parvathipuram (Andhra Pradesh) |

| (1) | (2) | (3) |
|-----|------------------------------|-----------------------------------|
| 7. | Shri Dinesh Goswami | Guwahati (Assam) |
| 8. | Shri Indrajit Gupta | Basirhat (West Bengal) |
| 9. | Shri Vishwanath Pratap Singh | Allahabad (Uttar Pradesh) |
| 10. | Shri N.V.N. Somu | Madras-North (Tamil Nadu) |
| 11. | Shri Arun Nehru | Rae Bareli (Uttar Pradesh) |
| 12. | Shri C. Sambu | Bapatla (Andhra Pradesh) |
| 13. | Shri Arif Mohammad Khan | Bahraich (Uttar Pradesh) |
| 14. | Shri Raj Kumar Rai | Ghosi (Uttar Pradesh) |
| 15. | Shri Suresh Kurup | Kottayam (Kerala) |
| 16. | Shri K. Manvendra Singh | Mathura (Uttar Pradesh) |
| 17. | Shri Bezawada Papi Reddy | Ongole (Andhra Pradesh) |
| 18. | Shri Saifuddin Chowdhary | Katwa (West Bengal) |
| 19. | Shri Amal Datta | Diamond Harbour (West Bengal) |
| 20. | Shri Basudeb Acharia | Bankura (West Bengal) |
| 21. | Shri M. Raghuma Reddy | Nalgonda (Andhra Pradesh) |
| 22. | Shri P. Manik Reddy | Medak (Andhra Pradesh) |
| 23. | Shri Amar Roypradhan | Coochbehar (West Bengal) |
| 24. | Shri AJVB Maheswara Rao | Amalapuram (Andhra Pradesh) |
| 25. | Shri Sri Hari Rao | Rajahmundry (Andhra Pradesh) |
| 26. | Shri Ajit Kumar Saha | Vishnupur (West Bengal) |
| 27. | Shri Purna Chandra Malik | Durgapur (West Bengal) |
| 28. | Smt. Geeta Mukherjee | Pans Kura (West Bengal) |
| 29. | Shri Ajoy Biswas | Tripura West (Tripura) |
| 30. | Shri V. Tulsi Ram | Nagar Kurnool (Andhra Pradesh) |
| 31. | Shri Hannan Mollah | Uluberia (West Bengal) |
| 32. | Shri H.A. Dora | Srikakulam (Andhra Pradesh) |
| 33. | Shri E. Ayyapu Reddy | Kurnool (Andhra Pradesh) |
| 34. | Shri S. Jaipal Reddy | Mahbubnagar (Andhra Pradesh) |
| 35. | Shri M. Subha Reddy | Nandyal (Andhra Pradesh) |
| 36. | Shri Anil Basu | Arambagh (West Bengal) |
| 37. | Shri Gopala Krishna Thota | Kakinada (Andhra Pradesh) |
| 38. | Dr. G. Vijaya Rama Rao | Siddipet (Andhra Pradesh) |
| 39. | Shri Baju Ban Riyan | Tripura-East (Tripura) |
| 40. | Shri Bh. Vijayakumar Raju | Narasapur (Andhra Pradesh) |
| 41. | Shri Zainal Abedin | Jangipur (West Bengal) |

| (1) | (2) | (3) |
|------|----------------------------------|--------------------------------|
| 42. | Shri Ataur Rahman | Barpeta (Assam) |
| 43. | Shri Satyagopal Misra | Tamluk (West Bengal) |
| 44. | Shri Chandra Mohan Singh Negi | Garhwal (Uttar Pradesh) |
| 45. | Shri D.B. Patil | Kulaba (Maharashtra) |
| 46. | Shri Piyus Tiraky | Alipurduars (West Bengal) |
| 47. | Dr. Sudhir Roy | Burdwan (West Bengal) |
| 48. | Shri K. Ramachandra Reddy | Hindupur (Andhra Pradesh) |
| 49. | Shri R.P. Das | Krishnagar (West Bengal) |
| 50. | Shri Manik Sanyal | Jalpaiguri (West Bengal) |
| 51. | Shri Ram Pujan Patel | Phulpur (Uttar Pradesh) |
| 52. | Shri Palas Barman | Balurghat (West Bengal) |
| 53. | Shri D.N. Reddy | Cuddapah (Andhra Pradesh) |
| 54. | Shri D. Narayana Swamy | Anantapur (Andhra Pradesh) |
| 55. | Shri Muhiram Saikia | Nowgang (Assam) |
| 56. | Shri Chitta Mahata | Purulia (West Bengal) |
| 57. | Shri Syed Masudal Hossain | Murshidabad (West Bengal) |
| 58. | Dr. A.K. Patel | Mehsana (Gujarat) |
| 59. | Shri Mohd. Mahfooz Ali Khan | Etah (Uttar Pradesh) |
| 60. | Smt. Bibha Ghosh Goswami | Nabadwip (West Bengal) |
| 61. | Shri Sanat Kumar Mandal | Joynagar (West Bengal) |
| 62. | Shri Het Ram | Sirsa (Haryana) |
| 63. | Shri Khurshid Ahmed Choudhry | Faridabad (Haryana) |
| 64. | Dr. (Mrs.) T. Kalpana Devi | Warangal (Andhra Pradesh) |
| 65. | Smt. N.P. Jhansi Lakshmi | Chittoor (Andhra Pradesh) |
| 66. | Dr. A. Kalanidhi | Madras-Central (Tamil Nadu) |
| 67. | Shri Vijay Kumar Mishra | Darbhanga (Bihar) |
| 68. | Shri B.N. Reddy | Miryalguda (Andhra Pradesh) |
| *69. | Shri Ram Narain Singh | Bhiwani (Haryana) |

** (ii) The Deputy Speaker informed the House that the Speaker had received four more letters that day from the following members resigning their seats in Lok Sabha and the Speaker had accepted their resignations with immediate effect i.e. from 24th July, 1989 :—

* At 1.03 P.M.

** At 5.42 P.M.

- | | |
|----------------------------------|--|
| (1) Shri Charanjit Singh Athwal | - Ropar (Punjab) |
| (2) Shri A.K. Sen | - Calcutta North West (West Bengal) |
| (3) Shri V. Sobhanadreeswara Rao | - Vijayawada (Andhra Pradesh) |
| *** (4) Shri Ananda Pathak | - Darjeeling (West Bengal) |

4. PAPERS LAID ON THE TABLE

The following papers were laid on the Table:—

- (1) A copy of the Indian Telegraph (Second Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 358 in Gazette of India dated the 15th March, 1989, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of Central Reserve Police Force Act, 1949 :—
 - (i) The Indo-Tibetan Border Police Constable (Plumber) Recruitment Rules, 1989, published in Notification No. G.S.R. 189 in Gazette of India dated the 25th March, 1989.
 - (ii) The Indo-Tibetan Border Police (Education, Development and Rehabilitation Cadre) Recruitment (Amendment) Rules, 1989, published in Notification No. G.S.R. 230 in Gazette of India dated the 1st April, 1989.
 - (iii) The Central Reserve Police Force (Amendment) Rules, 1989 published in Notification No. G.S.R. 244 in Gazette of India dated the 8th April, 1989.
 - (iv) The Central Reserve Police Force (Combatised Ministerial Cadre) Recruitment Rules, 1989 published in Notification No. G.S.R. 192 in Gazette of India dated the 25th March, 1989.

*** At 6 P.M.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (iii) of item 1 above.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968:—
- (i) The Central Industrial Security Force (Fifth Amendment) Rules, 1988 published in Notification No. G.S.R. 785 in Gazette of India dated the 8th October, 1988.
 - (ii) The Central Industrial Security Force (Sixth Amendment) Rules, 1988 published in Notification No. G.S.R. 993 in Gazette of India dated the 31st December, 1988.
 - (iii) The Central Industrial Security Force (First Amendment) Rules, 1989 published in Notification No. G.S.R. 74 in Gazette of India dated the 11th February, 1989.
 - iv) The Central Industrial Security Force (Second Amendment) Rules, 1989 published in Notification No. G.S.R. 190 in Gazette of India dated the 25th March, 1989.
- (6) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—
- (i) Thirty-Eighth Report of the Union Public Service Commission for the year 1987-88.
 - (ii) Memorandum explaining the reasons for non-acceptance of the advice of the Union Public Service Commission referred to in the above Report.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 148 of the Delhi Police Act, 1978:—
- (i) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 1986 published in Notification No. F.5/7/85-Home (P)/ Estt. in Delhi Gazette dated the 4th September, 1986.
 - (ii) The Delhi Police (Punishment and Appeal) (Amendment) Rules, 1986 published in Notification No. F.5/81/85-Home (P)/ Estt. in Delhi Gazette dated the 4th September, 1986.
 - (iii) The Delhi Police (Appointment and Recruitment)

(Amendment) Rules, 1986 published in Notification No. F.5/58/86-Home (P)/ Estt. in Delhi Gazette dated the 15th December, 1986.

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.10 P.M.)

5. MATTERS UNDER RULE 377

- (1) Shri Janak Raj Gupta raised a matter regarding need to instal more T.V. transmitters in Jammu and Kashmir.
- (2) Smt. Kishori Sinha raised a matter regarding need to improve communication and transport facilities from and to Vaishali.
- (3) Smt. Vyjayanthimala Bali raised a matter regarding need to shift loading and unloading of Iron-ore from Madras Harbour to some other port.
- (4) Shri Vijay N. Patil raised a matter regarding need to tackle shortage of water supply in Delhi.
- (5) Shri Bharat Singh raised a matter regarding need to release funds to all Panchayats in Delhi area for Jawahar Rozgar Yojna.
- (6) Shri Bhishma Deo Dube raised a matter regarding need to shift the offices of Continental Floor Glass Factory from Allahabad to Banda, Uttar Pradesh.

6. DISCUSSION UNDER RULE 193

Kum. Mamata Banerjee raised a discussion on paragraphs 11 and 12 of the Report of the Comptroller and Auditor General of India for the year ended 31st March, 1988 (No. 2 of 1989) — Union Government — Defence Services (Army and Ordnance Factories), laid on the Table of the House on the 18th July, 1989.

The following members took part in the debate :—

- (1) Shri P. Selvendran
- (2) Shri Jagan Nath Kaushal
- (3) Shri G. M. Banatwalla
- (4) Shri P. R. Kumaramangalam
- (5) Shri Vasant Sathe

(6) Shri Shripati Mishra (*speech unfinished*)

The discussion was not concluded.

6 P.M.

(*Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th July, 1989*)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, July 25, 1989/Sravana 3, 1911 (Saka)

No. 466

11.01 A.M.

1. Starred Questions

Starred Question Nos. 102, 104–107 and 110 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1014, 1015, 1018-1022, 1024-1027, 1029, 1030, 1033-1037, 1039, 1040, 1042-1047, 1049-1052, 1054, 1055, 1057-1060, 1062-1064, 1066-1075, 1077-1099, 1101-1108, 1110-1112, 1114-1123, 1127-1135, 1137, 1138, 1140-1143, 1146-1158, 1160, 1163-1194, 1197, 1199, 1200, 1202-1204, 1206-1225, 1228, 1229, 1233-1236, 1238, 1239 and 1241-1244 were laid on the Table.

3. Resignations from Membership of Lok Sabha

(i) The Speaker informed the House that he had received letters that day from the following members resigning their seats in Lok Sabha and that he had accepted their resignations with immediate effect *i.e.* from 25th July, 1989:—

- | | |
|----------------------------|----------------------------------|
| (1) Shri Ram Bahadur Singh | — Chapra (Bihar) |
| (2) Shri Thampan Thomas | — Mavelikara (Kerala) |
| (3) Shri V.S. Krishna Iyer | — Bangalore South (Karnataka) |
| (4) Shri Narayan Choubey | — Midnapore (West Bengal) |
| (5) Shri Vijoy Kumar Yadav | — Nalanda (Bihar) |

* (ii) The Deputy Speaker informed the House that the Speaker had received four more letters that day from the following members resigning their seats in Lok Sabha and the Speaker had accepted their resignations with immediate effect i.e. from 25th July, 1989:—

- | | |
|--------------------------------|----------------------------------|
| (1) Shri Charanjit Singh Walia | — Patiala (Punjab) |
| (2) Shri Bhattam Sriramamurty | — Visakhapatnam (Andhra Pradesh) |
| (3) Shri Tarlochan Singh Tur | — Taran Tarn (Punjab) |
| (4) Shri Teja Singh Dardi | — Bhatinda (Punjab) |

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
 - (i) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1989 published in Notification No. G.S.R. 256 in Gazette of India dated the 8th April, 1989.
 - (ii) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1989 published in Notification No. G.S.R. 257 in Gazette of India dated the 8th April, 1989.
 - (iii) The Coal Mines Provident Fund (Amendment) Scheme, 1989 published in Notification No. G.S.R. 258 in Gazette of India dated the 8th April, 1989.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Kerosene (Restriction on Use and Fixation of Price) Amendment Order, 1989 (Hindi and English versions) published in Notification No. S.O. 396(E) in Gazette of India dated the 1st June, 1989, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(4) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—

- (i) G.S.R. 474(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. Budimir Loncar, Federal Secretary of Foreign Affairs (Foreign Minister) Government of Socialist Federal Republic of Yugoslavia and one member of the delegation who visited India from 1st to 4th May, 1989, from the payment of Foreign Travel Tax.
- (ii) G.S.R. 572(E) published in Gazette of India dated the 29th May, 1989 together with an explanatory memorandum regarding exemption to passengers performing an International journey by air for the purposes of Haj Pilgrimage from the payment of foreign travel tax.
- (iii) The Foreign Travel Tax (Amendment) Rules, 1989 published in Notification No. G.S.R. 583(E) in Gazette of India dated the 1st June, 1989.
- (iv) G.S.R. 594(E) published in Gazette of India dated the 6th June, 1989 together with an explanatory memorandum regarding exemption to Senator The Hon. Gareth Evans. Q.C., Minister for Foreign Affairs and Trade of Australia and other members of delegation who visited India from 8th to 12th June, 1989 from the payment of foreign travel tax.

(5) A copy of Notification No. G.S.R. 318 (Hindi and English versions) published in Gazette of India dated the 6th May, 1989 declaring Messers Shree Ambika Nidhi Limited, Yelmudi, Puttur, Karnataka to be a 'Nidhi', under section 620A of the Companies Act, 1956.

(6) A copy of the Kerala Shipping Corporation Limited and Kerala Inland Navigation Corporation Limited (Amalgamation) Order 1989 (Hindi and English versions) published in Notification No. S.O. 249(E) in Gazette of India dated the 31st March, 1989, under section 396 of the Companies Act, 1956.

(7) A copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 1989 (Hindi and English

versions) published in Notification No. G.S.R. 449(E) in Gazette of India dated the 17th April, 1989, under sub-section (3) of section 642 of the Companies Act, 1956.

(8) A copy of Notification No. G.S.R. 448(E) (Hindi and English versions) published in Gazette of India dated the 17th April, 1989 fixing 17th April, 1989 as the date on which the provisions of section 19 (a) and (b) of section 31, 51 and 52 of the Companies (Amendment) Act, 1988 shall come into force.

5. Report of the Rules Committee

Prof. N.G. Ranga laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Fourth Report (Hindi and English versions) of the Rules Committee.

6. Report of the Committee on Petitions

Shri Balasaheb Vikhe Patil presented the Twelfth Report (Hindi and English versions) of the Committee on Petitions.

7. Supplementary Demands for Grants (General)—1989-90

Shri B.K. Gadhvi presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1989-90,

8. Matter Under Rule 377

- (1) Shri Shantaram Potdukhe raised a matter regarding need to prevent abuse of provisions of the Medical Termination of Pregnancy Act.
- (2) Shri Mohd. Ayub Khan (J&K) raised a matter regarding need to provide funds for the completion of Budhal-Mahere-Gool Road.
- (3) Shri Anoop Chand Shah raised a matter regarding need to restore pantry car services in Ferozepur-Janata Express.
- (4) Shri Madan Pandey raised a matter regarding need to give

clearance to the setting up of a Growth Centre and Industrial Development Authority for Gorakhpur.

- (5) Shri Shanti Dhariwal raised a matter regarding need to declare Boondi district of Rajasthan as 'Zero Industry District'.
- (6) Shri Kali Prasad Pandey raised a matter regarding need for adequate steps to save North Bihar from recurring floods.
- (7) Shri Prabhulal Rawat raised a matter regarding need to rehabilitate the farmers of Banswara district of Rajasthan affected by floods.
- (8) Dr. (Smt.) Phulrenu Guha raised a matter regarding need to open separate units for C.G.H.S. card holders in various hospitals in the country.

9. Discussion Under Rule 193

Discussion on paragraphs 11 and 12 of the Report of the Comptroller and Auditor General of India for the year ended 31 March, 1988 (No. 2 of 1989)—Union Government-Defence Services (Army and Ordnance factories), raised by Kum. Mamata Banerjee on 24th July, 1989, continued.

The following members took part in the debate:—

- (1) Shri Asutosh Law

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (2) Shri Shankarlal
- (3) Shri Syed Shahabuddin
- (4) Shri Ajit Panja
- (5) Shri K.R. Natrajan
- (6) Shri A. Charles
- (7) Shri P. Chidambaram
- (8) Prof. Saif-ud-Din Soz
- (9) Shri Virdhi Chander Jain

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th July, 1989)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, July 26, 1989/Sravana 4, 1911 (Saka)

No. 467

11.02 A.M.

1. Starred Questions

Starred Question Nos. 122-124, 126, 127, 132 and 133 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1245-1247, 1251-1262, 1264-1269, 1272, 1273, 1275-78, 1280-85, 1287, 1288, 1291-94, 1296-1305, 1308, 1309, 1311-1332, 1336-1359, 1365-1367, 1369-1378, 1381-1385, 1388-1395, 1399, 1400, 1403-1423, 1426-1428, 1430-1432, 1434, 1437-1440 and 1442 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Sugar (Price Determination for 1988-89 Production) Amendment Order, 1989 (Hindi and English versions) published in Notification No. G.S.R. 600(E) in Gazette of India dated the 8th June, 1989, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha for the year 1987-88 together with Audit Report thereon.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1987-88, along with Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Indian Medicine, for the year 1987-88.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai presented the Sixty-seventh Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report and Minutes of the Committee on Public Undertakings

Shri Vakkom Purushothaman presented the Sixty-first Report (Hindi and English versions) of the Committee on Public Undertakings on India Tourism Development Corporation Limited and Minutes of the sittings of the Committee relating thereto.

6. Motions for Elections to Committees

(1) Shri Asutosh Law moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, five members from among themselves to serve as members of the Committee on estimates for the unexpired portion of the term of the Committee *vice* Sarvashri Suresh Kurup, Ramashray Prasad Singh, Thampan Thomas, Mr. Subha Reddy and Dr. (Mrs.) T. Kalpana Devi resigned from the Committee/Lok Sabha.”

The motion was adopted

(2) Shri P. Kolandaivelu moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of

Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, three members from among themselves to serve as members of the Committee on Public Accounts for the unexpired portion of the term of the Committee *vice* Sarvashri Saifuddin Chowdhary, Bh. Vijaykumar Raju and S. Jaipal Reddy resigned from the Committee/Lok Sabha.”

The motion was adopted

(3) Shri P. Kolandaivelu moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate three members from Rajya Sabha to associate with the Committee on Public Accounts of this House for the unexpired portion of the term of the Committee *vice* Sarvashri Parvathaneni Upendra, Virendra Verma and Jaswant Singh resigned from the Committee and do communicate to this House the names of the members so nominated by Rajya Sabha.”

The motion was adopted

(4) Shri Vakkom Purushothaman moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312 B of the Rules of Procedure and Conduct of Business in Lok Sabha, five members from among themselves to serve as members of the Committee on Public Undertakings for the unexpired portion of the term of the Committee *vice* Sarvashri Dinesh Goswami, Mohd. Mahfooz Ali Khan, Balwant Singh Ramoowalia, Ajit Kumar Saha and Bezawada Papi Reddy resigned from the Committee/Lok Sabha.”

The motion was adopted

(5) Shri Vakkom Purushothaman moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate three members from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee *vice* Sarvashri T. R. Balu, Dipen Ghosh and Kamal Morarka resigned from the Com-

mittee and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

7. Calling Attention

(6) Kum. Mamata Banerjee called the attention of the Minister of Textiles to the situation arising out of the recent steep hike in the price of hank yarn rendering thousands of handloom and powerloom workers jobless and the steps taken by the Government in that regard.

The Minister of Textiles made a statement in regard thereto.

8. Matters under Rule 377

(1) Dr. Golam Yazdani raised a matter regarding need to re-start the work of erecting a Microwave tower at Raiganj in West Dinajpur to facilitate setting up of Microwave Complex.

(2) Shri Jagannath Patnaik raised a matter regarding need to declare Kalahandi district in Orissa as 'No Industry district'.

(3) Shri Sharad Dighe raised a matter regarding need for immediate financial aid to the Government of Maharashtra for relief and rescue operations in rain affected areas.

(4) Kum. Mamata Banerjee raised a matter regarding need for steps to provide employment to educated unemployed youth in urban areas.

(5) Shri P. Selvendran raised a matter regarding need to direct the concerned authorities not to interfere in the autonomy of universities in the States and not to by-pass the All India Council of Technical Education.

(6) Shri Umakant Mishra raised a matter regarding need to expand Sir Sunderlal Hospital and Medical Sciences Institute, Varanasi.

(Lok Sabha adjourned at 1.33 P.M. and re-assembled at 2.38 P.M.)

9. Statement by Minister

The Minister of Agriculture made a statement regarding flood situation in the country and the relief measures undertaken by the Government.

10. Discussion Under Rule 193

Shri K. C. Pant replied to the discussion on paragraphs 11 and 12 of the Report of the Comptroller and Auditor General of India for the year ended 31 March, 1988 (No. 2 of 1989) — Union Government—Defence Services (Army and Ordnance Factories), raised by Kum. Mamata Banerjee on 24th July, 1989.

11. The Punjab Budget

Discussion on the Demands for Grants No. 1 to 30 in respect of the Budget for the State of Punjab for 1989-90, commenced.

The following members took part in the debate :—

- (1) Shri B.K. Gadhvi
- (2) Maj. Gen. R.S. Sparrow
- (3) Shri R.L. Bhatia
- (4) Shri Keyur Bhushan
- (5) Shri Jagannath Patnaik
- (6) Dr. G.S. Rajhans
- (7) Shri Viróhi Chander Jain
- (8) Shri N. Tombi Singh
- (9) Shri Aziz Qureshi
- (10) Prof. Saif-ud-Din Soz
- (11) Shri Mohd. Ayub Khan (Udhampur—J&K)
- (12) Shri Sriballav Panigrahi

Shri B.K. Gadhvi replied to the debate.

All the Demands for Grants No. 1 to 30 (both Revenue Account and Capital Account) in respect of the Budget for the State of Punjab for 1989-90 for the amounts shown in the fourth column of the printed list of Demands for Grants were voted in full.

12. Government Bill—Introduced

The Punjab Appropriation (No. 2) Bill, 1989.

13. Government Bill—Passed

The Punjab Appropriation (No. 2) Bill, 1989.

The motion for consideration moved by Shri B.K. Gadhvi was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri B.K. Gadhvi.

The motion was adopted and the Bill was passed.

14. Government Bill—Under Consideration

THE SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA BILL, 1989

The motion for consideration of the Bill was moved by Shri Eduardo Faleiro. His speech was not concluded.

The discussion was not concluded.

15. Resignations from the Membership of Lok Sabha

The Deputy Speaker informed the House that the Speaker had received ten letters that day from the following members resigning their seats in Lok Sabha and the Speaker had accepted their resignations with immediate effect *i.e.* from 26th July, 1989 :—

- (1) Shri Katuri Narayana Swamy..Narasaraopet (Andhra Pradesh)
- (2) Shri G. BhoopathyPeddapalli (Andhra Pradesh)
- (3) Shri Matilal Hansda.....Jhargram (West Bengal)
- (4) Shri Gadadhar SahaBirbhum (West Bengal)
- (5) Shri Vidyacharan Shukla Mahasamund (Madhya Pradesh)
- (6) Shri H.M. Patel.....Sabarkantha (Gujarat)
- (7) Shri S. Palakondrayudu.....Rajampet (Andhra Pradesh)
- (8) Shri Ramashray Prasad SinghJahanabad (Bihar)
- (9) Shri Sambhajirao Kakade Baramati (Maharashtra)
- (10) Shri Shantilal Patel..... Godhra (Gujarat)

6.21 P.M.
(*Lok Sabha adjourned till 11 A.M. on Thursday, the 27th July, 1989*)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, July 27, 1989/Sravana 5, 1911 (Saka)

No. 468

11.02 A.M.

1. Starred Questions

Starred Question Nos. 141, 142, 145, 146, 149, 151 and 157 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1446-1454, 1456-1458, 1460-1467, 1469, 1470, 1472, 1474, 1476-1478, 1480-1488, 1492, 1494-1497, 1500, 1501, 1503, 1505-1512, 1514-1528, 1531, 1532, 1534-1542, 1544, 1546, 1550-1559, 1562-1564, 1567, 1568, 1570, 1572, 1575, 1576, 1581, 1585-1593, 1596-1603, 1605-1607, 1610-1617, 1623 and 1625-1627 were laid on the Table.

3. Vacation of Seats by Members

The Speaker informed the House that under the provisions of clause (1) of Article 158 of the Constitution, the seats of Shri Chintamani Panigrahi, Member from Bhubaneshwar constituency of Orissa and Shri Williamson A. Sangma, Member from Tura constituency of Meghalaya had become vacant consequent to their assuming the offices of the Governor of Manipur and Mizoram with effect from 10 July, 1989 and 21 July, 1989 respectively.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1987-88.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Hamirpur, for the year 1987-88.
- (2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1982-83.
 - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1982-83 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of Notification No. S.O. 445(E) (Hindi and English versions) published in Gazette of India dated the 13th June, 1989 containing order regarding extension of the period for modification of mining leases, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.

5. Report of Committee on Public Undertakings

Shri K.H. Ranganath presented the Sixty-second Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Forty-second Report on Biecco Lawrie Limited.

6. Calling Attention

Shri Harish Rawat called the attention of the Minister of Environment and Forests to the situation arising out of spillage of furnace oil due to collision of two ships on the high seas and the steps taken by the Government to tackle the serious problem of pollution on the Western Coast.

The Minister of Environment and Forests made a statement in regard thereto.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.09 P.M.)

7. Matters Under Rule 377

(1) Shri Banwari Lal Purohit raised a matter regarding need to open a yarn centre in Nagpur (Maharashtra) for making yarn available to handloom weavers at reasonable rates.

(2) Shri Somnath Rath raised a matter regarding need to open a radio station at Aska in Chumsur sub-division in Orissa for propagation of literature and culture of South Orissa.

(3) Shri Ganga Ram raised a matter regarding need to provide funds to the Government of Uttar Pradesh for re-routing National Highway No. 2 near Ferozabad (Uttar Pradesh).

(4) Shri Lakshman Mallick raised a matter regarding need to set up a low power TV transmitter at Paradeep.

(5) Shri V. Krishna Rao raised a matter regarding need to utilise the surplus water of Krishna river in drought prone areas of Kolar, Bangalore, Tumkur, Chitradurga and Bellary districts.

(6) Shri Braja Mohan Mohanty raised a matter regarding need to open a TV centre at Puri, Orissa.

(7) Shri Shankarlal raised a matter regarding need to ban slaughter of milch cattle.

(8) Shri K.D. Sultanpuri raised a matter regarding need to give assistance to the Government of Himachal Pradesh to enable it to give subsidy and support price for fruit producers in the State.

(9) Shri Uttam Rathod raised a matter regarding need for necessary steps for permanent settlement of Banjaras.

(10) Shri K. Mohan Das raised a matter regarding need to allocate more funds to Kerala under Jawahar Rozgar Yojna.

(11) Shri Ram Bhagat Paswan raised a matter regarding need to construct dams at the originating places of Kosi, Kamla Balan and Bagmati rivers to control floods in North Bihar.

8. Government Bill—Under Consideration

The Small Industries Development Bank of India Bill, 1989

Shri Eduardo Faleiro concluded his speech on the motion for consideration of the Bill moved by him on 26th July, 1989.

The following members took part in the debate:-

- (1) Shri Shantaram Naik
- (2) Shri R. Jeevarathinam
- (3) Shri Ram Bhagat Paswan
- (4) Shri Somnath Rath
- (5) Kum. Mamata Banerjee
- (6) Prof. Saif-ud-Din Soz
- (7) Shri Dharam Pal Singh Malik
- (8) Shri K.S. Rao

The discussion was not concluded.

9. Discussion Under Rule 193

Discussion on the statement made by the Prime Minister in the House on the 28th April, 1989 regarding Jawahar Rozgar Yojana, raised by *Shri V. Sobhanadreeswara Rao on 8th May, 1989, continued.

The following members took part in the debate:-

- (1) Dr. (Smt.) Phulrenu Guha
- (2) Shri Shankarlal
- (3) Shri Girdhari Lal Vyas
- (4) Shri Ram Swaroop Ram
- (5) Shri K.D. Sultanpuri
- (6) Shri Vijay N. Patil
- (7) Shri Keyur Bhushan
- (8) Shri Sharad Dighe
- (9) Shri Syed Shahabuddin
- (10) Shri Virdhi Chander Jain
- (11) Shri Sriballav Panigrahi

The discussion was not concluded.

10. Resignation from the Membership of Lok Sabha

The Deputy Speaker informed the House that the Speaker had received a letter that day from Shri N. Venkata Ratnam, an elected

*Resigned w.e.f. 24th July, 1989.

member from Tenali constituency of Andhra Pradesh, resigning his seat in Lok Sabha. The Speaker had accepted the resignation with immediate effect i.e. from 27th July, 1989.

11. Report of Business Advisory Committee

Shri P. Namgyal presented the Seventy-third Report of the Business Advisory Committee.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 28th July, 1989)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, July 28, 1989/Sravana 6, 1911 (Saka)

No. 469

11.01 A.M.

1. Starred Questions

Starred Question Nos. 165, 166, 169, 171, 172 and 181 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1628, 1630, 1633-1637, 1639, 1640, 1643-1645, 1648, 1649, 1652, 1654-1659, 1661, 1663, 1664, 1666-1670, 1672-1675, 1677-1680, 1682-1687, 1689-1694, 1696-1715, 1723, 1728-1742, 1745, 1750-1752, 1755-1763, 1767-1770, 1773-1777, 1779-1781, 1783-1792, 1795-1800, 1804-1808, 1810, 1811, 1816-1819, 1822, 1823, 1827, 1831, 1832, 1834-1841, 1845, 1847 and 1851.

3. Resignations from the Membership of Lok Sabha

(i) The Speaker informed the House that he had received a letter on 25th July, 1989 from Shri Satyendra Narayan Sinha, an elected member from Aurangabad constituency of Bihar and another letter that day from Shri Sode Ramaiah, an elected member from Bhadrachalam constituency of Andhra Pradesh, resigning their seats in Lok Sabha and that he had accepted their resignations with effect from 28th July, 1989.

(ii) The Chairperson informed the House that the Speaker had received one more letter that day from Shri C. Janga Reddy, an elected member from Hanamkonda constituency of Andhra Pradesh,

* At 6.00 P.M.

resigning his seat in Lok Sabha. The Speaker had accepted his resignation with immediate effect i.e. from 28th July, 1989.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) on the General Elections to the Legislative Assemblies of Meghalaya and Tripura and on the Bye-Elections to the House of the People and Legislative Assemblies held in 1988—Statistical.
- (2) A copy of the Report (Hindi and English versions) on the General Elections to the Legislative Assemblies of Haryana, Jammu and Kashmir, Kerala, Mizoram, Nagaland and West Bengal held in 1987 and Detailed Results of Bye-Elections held in 1986 and 1987—Statistical.
- (3) A copy of the Railways' Red Tariff Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 142 in Gazette of India dated the 4th March, 1989 together with a corrigendum thereto published in Notification No. G.S.R. 337 in Gazette of India dated the 6th May, 1989 issued under section 47 of the Indian Railways Act, 1890.
- (4) A copy of the Betwa River Board (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 95 in Gazette of India dated the 25th February, 1989, under section 24 of the Betwa River Board Act, 1976.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 456(E) published in Gazette of India dated the 21st April, 1989 together with an explanatory memorandum making certain amendments to Notifi-

cation No. 71 / 87-Cus., dated the 1st March, 1987 so as to delete auto coners from the list of machinery eligible for the exemption under the notification.

- (ii) G.S.R. 459(E) published in Gazette of India dated the 21st April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 116 / 88-Cus., dated the 30th March, 1988 so that the facility of Intermediate Advance Licensing Scheme can be availed of even when the final product exporters is an Import Export Pass Book holder.
- (iii) G.S.R. 486(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 221 / 88-Cus., dated the 18th July, 1988 seeking to increase additional duties of customs from 10 per cent to 15 per cent *ad valorem* on spare parts of computer systems.
- (iv) G.S.R. 490(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 60 / 89-Cus., dated the 1st March, 1989 so as to delete modern automatic circular and flat bed looms for jute industry.
- (v) G.S.R. 491(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 489/86-Cus., dated the 18th December, 1986 so as to restore the duty-free concession on modern automatic flat bed looms for jute industry.
- (vi) G.S.R. 492(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum prescribing a concessional basic customs duty of 35 per cent *ad valorem* on circular looms for jute industry.
- (vii) G.S.R. 493(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum prescribing concessional basic customs duty of 35

per cent *ad valorem* on four specified machinery for the manufacture of jute felt.

- (viii) G.S.R. 494(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 108/89-Cus., dated the 1st March, 1989 so as to prescribe auxiliary duty of 5 per cent *ad valorem* on circular loom and four specified machinery for manufacture of jute felt.
- (ix) G.S.R. 498(E) published in Gazette of India dated the 1st May, 1989 together with an explanatory memorandum making certain amendments to Notification No. 317/87-Cus., dated the 17th September, 1987 so as to specify the list of machinery/equipment required to be imported by the textile machinery industry and to add certain items of machinery to the list of specified machinery allowed to be imported by the cutting tools industry.
- (x) G.S.R. 507(E) published in Gazette of India dated the 5th May, 1989 together with an explanatory memorandum making certain amendments to Notification No. 63/88-Cus., dated the 1st March, 1988 so as to permit the facility of duty-free clearance for use in any hospital.
- (xi) G.S.R. 548(E) published in Gazette of India dated the 16th May, 1989 together with an explanatory memorandum making certain amendments to Notification No. 208/81-Cus., dated the 22nd September, 1981 so as to include Interferon alpha 2 b' injection which is a life saving drug in the exempted category of drugs and medicines.
- (xii) G.S.R. 574(E) published in Gazette of India dated the 29th May, 1989 together with an explanatory memorandum seeking to delete the heading 98.06 of the First Schedule to the Customs Tariff Act, 1975 with effect from 1st June, 1989.
- (xiii) G.S.R. 575(E) published in Gazette of India dated the 29th May, 1989 together with an explanatory memorandum seeking to prescribe basic customs duty of 35 per cent *ad valorem* on specified goods falling under Chapter 84 or 85 or 86 or 90 of the first schedule to the Customs Tariff Act.

- (xiv) G.S.R. 576(E) published in Gazette of India dated the 29th May, 1989 together with an explanatory memorandum seeking to prescribe basic customs duty of 40 per cent *ad valorem* on parts of specified instruments and apparatus.
 - (xv) G.S.R. 577(E) published in Gazette of India dated the 29th May, 1989 together with an explanatory memorandum making certain amendments to Notification Nos. 280/76 Cus., 341/76-Cus. 342/76-Cus., dated 2nd August, 1976, 156/86-Cus., dated the 1st March, 1986, 345/86 Cus., 346/86-Cus., 347/86-Cus., dated the 16th June, 1986, 60/87-Cus., dated the 1st March, 1987, and 181/87-Cus., dated the 29th April, 1987 so as to delete heading No.98-06 from the First Schedule to the Customs Tariff Act.
 - (xvi) G.S.R. 578(E) published in Gazette of India dated the 29th May, 1989 together with an explanatory memorandum rescinding Notification Nos. 68/87 - Cus., 69/87 - Cus. and 124/87 - Cus., dated the 1st March, 1987 and 257/88 - Cus., dated the 21st September, 1988.
 - (xvii) G.S.R. 579(E) published in Gazette of India dated the 29th May, 1989 together with an explanatory memorandum extending the validity of the Notification No. 356/86 - Customs, dated the 17th June, 1986 upto 31st May, 1990.
 - (xviii) G.S.R. 595(E) and G.S.R. 596(E) published in Gazette of India dated the 6th June, 1989 together with an explanatory memorandum seeking to prescribe basic Customs duty and auxiliary duty of 30 per cent on membranes imported for replacement by a caustic soda plant subject to certain conditions.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944 :—
- (i) G.S.R. 1217(E) published in Gazette of India dated the 28th December, 1988 together with an explanatory memorandum seeking to waive payment of Central Excise duty leviable on video cassette tapes recorded with advertisement for promotion of sales of articles other than the

recorded articles itself, on which no duty had been recovered during the period 1st March, 1982 to 19th May, 1987.

- (ii) G.S.R. 554(E) published in Gazette of India dated the 17th May, 1989 together with an explanatory Memorandum making certain amendments to Notification No. 84/87 - CE dated the 1st March, 1987.
 - (iii) G.S.R. 612(E) published in Gazette of India dated the 12th June, 1989 together with an explanatory memorandum seeking to waive payment of Central Excise duty leviable on certain specified stationery items falling under chapter 48 of the Schedule to the Central Excise Tariff Act, 1985 during the period commencing on the 28th February, 1986 and ending with the 28th February, 1987.
 - (iv) G.S.R. 613(E) published in Gazette of India dated the 12th June, 1989 together with an explanatory memorandum.
 - (v) G.S.R. 660(E) published in Gazette of India dated the 30th June, 1989 together with an explanatory memorandum.
- (8) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the period from 1st January, 1988 to 31st March, 1989 along with Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Guarantee Corporation Act, 1961.
- (9) A copy of the Agreement (Hindi and English versions) dated the 28th February, 1989, entered into between the State Government of Sikkim and Reserve Bank of India under sub-section (2) of section 21A of the Reserve Bank of India Act, 1934.

5. Report of the Committee on Petitions

Shri Balasaheb Vikhe Patil presented the Thirteenth Report (Hindi and English versions) of the Committee on Petitions.

6. Report of the Joint Committee on the Indian Medical Council (Amendment) Bill, 1987

Dr. Krupasindhu Bhoi laid on the Table a copy of the Report (Hindi and English versions) of the Joint Committee on the Indian Medical Council (Amendment) Bill, 1987.

7. Evidence before Joint Committee on the Indian Medical Council (Amendment) Bill, 1987

Dr. Krupasindhu Bhoi laid on the Table a copy of the evidence tendered before the Joint Committee on the Indian Medical Council (Amendment) Bill, 1987.

8. Statement by Minister

The Minister of State for Parliamentary Affairs made a statement regarding Government Business for the week commencing the 31st July, 1989.

9. Motion regarding Seventy-third report of Business Advisory Committee

Shri P. Namgyal moved the following motion:—

“That this House do agree with the Seventy-third Report of the Business Advisory Committee presented to the House on the 27th July, 1989.”

The motion was adopted.

10. Government Bill—Passed

The Small Industries Development Bank of India Bill, 1989.

Discussion on the motion for consideration of the Bill moved by Shri Eduardo Faleiro on the 26th July, 1989, continued.

The following members took part in the debate:—

- (1) Smt. Prabhawati Gupta
- (2) Shri Ashok Shankarrao Chavan
- (3) Shri Dal Chander Jain
- (4) Smt. Basavarajeswari
- (5) Shri Chiranji Lal Sharma
- (6) Shri Asutosh Law
- (7) Shri Yogeshwar Prasad Yogesh
- (8) Dr. G. S. Rajhans
- (9) Shri N. Tombi Singh
- (10) Shri Braja Mohan Mohanty

- (11) Shri A. Charles
- (12) Shri Nandlal Choudhary
- (13) Shri Shankarlal
- (14) Shri Manikrao Hodlya Gavit
- (15) Shri Shanti Dhariwal
- (16) Shri Virdhi Chander Jain
- (17) Shri Keyur Bhushan

Shri Eduardo Faleiro replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 9 were adopted.

Clause 10 was adopted, as amended.

Clauses 11 to 54 were adopted.

The First Schedule and Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Eduardo Faleiro.

The motion was adopted and the Bill, as amended, was passed.

11. Government Bill—Under Consideration

The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1989.

The motion for consideration of the Bill was moved by Shri B. Shankaranand.

Shri Aziz Qureshi took part in the debate. His speech was not concluded.

12. Motion regarding Sixty-seventh Report of Committee on Private Members' Bills and Resolutions

Shri Chandra Kishore Pathak moved the following motion:—

“That this House do agree with the Sixty-seventh Report of Committee on Private Members' Bills and Resolutions presented to the House on the 26th July, 1989 subject to the

modification that—

- (i) para 3 and part (i) of para 7 relating to examination of Constitution (Amendment) Bill; and
 - (ii) sub-paras (1) and (2) of para 6 relating to allocation of time to resolutions;
- be omitted.”

The motion was adopted.

13. Private Member's Resolution—Withdrawn

Further discussion on the following Resolution moved by Dr. Krupasindhu Bhoi and amendments thereto moved on the 31st March, 1989, continued:—

“This House notes with grave concern the population explosion in the country which has thwarted all development efforts and urges upon the Government to take *inter alia* the following measures for improving the quality of life of the people:—

- (i) recognise the family welfare programme as a national imperative;
- (ii) evolve a national consensus for acceptance of one child per couple norm by the people;
- (iii) raise the level of education of women;
- (iv) provide adequate health care to women and children;
- (v) lay down a uniform civil code for all citizens especially with regard to marriage and family welfare; and
- (vi) set up a National Population Commission to suggest measures to achieve the target of zero per cent population growth rate by the turn of the century.”

The following members took part in the debate:—

- (1) Shri Shantaram Naik
- (2) Shri Rafique Alam

Dr. Krupasindhu Bhoi replied to the debate.

Both the amendments moved by Sarvashri Shankarlal and Syed Shahabuddin were negatived.

The Resolution was withdrawn by leave of the House.

14. Private Member's Resolution—Under Consideration

Dr. G.S. Rajhans moved the following Resolution:—

“This House urges upon the Government to provide suitable employment to at least one member in each family.”

The following members took part in the debate:—

- (1) Shri Shantaram Naik
- (2) Shri Sriballav Panigrahi
- (3) Shri Mahabir Prasad Yadav (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 31st July, 1989)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, July 31, 1989/Sravana 9, 1911 (Saka)

No. 470

11.03 A.M.

1. Starred Questions

Starred Question Nos. 182, 184, 185, 187, 188, 191, 193, 194 and 197 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1852-1858, 1861-1865, 1867-1882, 1884-1890, 1892-1895, 1897-1928, 1930-1960, 1962, 1963, 1965-1983, 1986, 1988-1992, 1996-2006, 2009-2011, 2013-2018 and 2020-2024 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944 :—

- (i) G.S.R. 476(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 23/89-CE dated the 1st March, 1989 so as to prescribe a concessional rate of Rs. 115/- per tonne to Mini cement units using rotary kiln technology and also authorising Development Commissioner for Cement to certify the licenced capacity.

- (ii) G.S.R. 477(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum seeking to prescribe 15 per cent excise duty on paper and paper board coated, impregnated or covered with plastic.
- (iii) G.S.R. 478(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum seeking to supersede the Notification No. 369/86-CE dated the 29th July, 1986 and prescribing 15 per cent excise duty on polyethylene coated paper or paper board.
- (iv) G.S.R. 479(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 64/88-CE dated the 1st March, 1988 as a consequential measure.
- (v) G.S.R. 480(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 175/86-CE dated the 1st March, 1986 so as to increase the eligibility criterion of value of clearance from Rs. 150 lakhs to Rs. 200 lakhs for the purpose of availing the concessions available to SSI units.
- (vi) G.S.R. 481(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 80/89-CE dated the 1st March, 1989 so as to provide concessional rate of excise duty of 25 per cent to two-wheelers of engine capacity above 100cc and upto 200cc.
- (vii) G.S.R. 482(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum providing effective rates of excise duty on Black and White TV picture tubes of various screen sizes.
- (viii) G.S.R. 483(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum prescribing effective rates of excise duty on Black

and White TV sets of various screen sizes and colour TV sets of screen size upto 36 centimetres.

- (ix) G.S.R. 484(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum rescinding the Notification No. 38/89-CE dated the 1st March, 1989.
- (x) G.S.R. 485(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 53/88-CE dated the 1st March, 1989 so as to prescribe nil excise duty on specified articles of plastics.
- (xi) G.S.R. 488(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum seeking to exempt sevian (vermicelli) from excise duty.
- (xii) G.S.R. 489(E) published in Gazette of India dated the 27th April, 1989 together with an explanatory memorandum seeking to exempt coffee powder mixed with Chicory from excise duty.
- (xiii) G. S. R. 546 (E) published in Gazette of India dated the 16th May, 1989 together with an explanatory memorandum seeking to exempt sulphur dioxide and sulphur trioxide when consumed in the factory of production in the manufacture of sulphuric acid from whole of the excise duty.
- (xiv) G S. R. 547 (E) published in Gazette of India dated the 16th May, 1989 together with an explanatory memorandum seeking to exempt certain drugs falling under heading 30.03 of the Schedule to the Central Excise Tariff Act, 1985 from the whole of the duty of excise leviable thereon.
- (xv) G. S. R. 549 (E) published in Gazette of India dated the 16th May, 1989 together with an explanatory memorandum making certain amendments to Notification No. 175/86-CE dated the 1st March, 1986 so as to withdraw potassium chlorate falling under sub-heading No. 2829.10

of the Central Excise Tariff from the scheme of small scale exemption.

- (xvi) G.S.R. 609 (E) published in Gazette of India dated the 9th June, 1989 together with an explanatory memorandum making certain amendments to Notification Nos. 45/61-CE, dated the 1st March, 1961, 41/81-CE, 42/81-CE, dated the 1st March, 1981, 22/82-CE, dated the 23rd February, 1982 and 116/85-CE, dated the 8th May, 1985.
- (2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:-
- (i) The Income-tax (Fourth Amendment) Rules, 1989 published in Notification No. S. O. 355 (E) in Gazette of India dated the 12th May, 1989.
 - (ii) The Income-tax (Sixth Amendment) Rules, 1989 published in Notification No. S. O. 361 (E) in Gazette of India dated the 18th May, 1989.
 - (iii) The Income-tax (Fifth Amendment) Rules, 1989 published in Notification No. S. O. 362 (E) in Gazette of India dated the 18th May, 1989.
 - (iv) The Income-tax (Seventh Amendment) Rules, 1989 published in Notification No. S. O. 533 (E) in Gazette of India dated the 7th July, 1989.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 46 of the Wealth Tax Act, 1957:-
- (i) The Wealth-tax (First Amendment) Rules, 1989 published in Notification No. S. O. 347 (E) in Gazette of India dated the 9th May, 1989.
 - (ii) The Wealth-tax (Second Amendment) Rules, 1989 published in Notification No. S. O. 348 (E) in Gazette of India dated the 9th May, 1989.
- (4) A copy of the Gift-tax (First Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. S. O. 349 (E) in Gazette of India dated the 9th May, 1989, under sub-section (4) of section 46 of the Gift Tax Act, 1958.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1987-88.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum for the year 1987-88 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 1987-88.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1989 published in Notification No. G.S.R. 193 in Gazette of India dated the 25th March, 1989.
- (ii) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 1989 published in Notification No. G.S.R. 309 in Gazette of India dated the 6th May, 1989.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1989 published in Notification No. G.S.R. 310 in Gazette of India dated the 6th May, 1989.

- (iv) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1989 published in Notification No. G.S.R. 311 in Gazette of India dated the 6th May, 1989.
- (v) The Indian Police Service (Cadre) Fourth Amendment Rules, 1989 published in Notification No. G.S.R. 341 in Gazette of India dated the 13th May, 1989.
- (vi) The Indian Police Service (Fixation of Cadre Strength) Fifth Regulations, 1989 published in Notification No. G.S.R. 364 in Gazette of India dated the 20th May, 1989.
- (vii) The Indian Police Service (Pay) Third Amendment Rules, 1989 published in Notification No. G.S.R. 365 in Gazette of India dated the 20th May, 1989.
- (viii) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1989 published in Notification No. G.S.R. 393 in Gazette of India dated the 10th June, 1989.
- (ix) The Indian Forest Service (Pay) Second Amendment Rules, 1989 published in Notification No. G.S.R. 553(E) in Gazette of India dated the 16th May, 1989.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Delhi Motor Vehicles Taxation (Amendment) Bill, 1989, passed by Lok Sabha on the 21st July, 1989.

5. Report of the Committee on Petitions

Shri Balasaheb Vikhe Patil presented the Eleventh Report (Hindi and English versions) of the Committee on petitions.

6. The Karnataka Budget—1989-90

Shri Ajit Panja presented a statement of estimated receipts and expenditure of the State of Karnataka for the year 1989-90.

7. Matters Under Rule 377

- (1) Prof. Narain Chand Parashar raised a matter

regarding need to accept the demand of ex-servicemen regarding 'one rank-one pension'.

(2) Smt. Usha Thakkar raised a matter regarding need to construct a fishing harbour at Jakhon in Kutch region of Gujarat.

(3) Shri Janak Raj Gupta raised a matter regarding need to provide funds under Core Area Development Scheme for the development of Jammu city and its surrounding areas.

(4) Shri Ram Bhagat Paswan raised a matter regarding need to start the work on Sakri-Hasanpur and Darbhanga-Samastipur railway line.

(5) Shri Jai Prakash Agarwal raised a matter regarding need to direct J & K Government to provide basic amenities to pilgrims of Amar Nath Ji.

(6) Shri N. Tombi Singh raised a matter regarding need to provide financial assistance to Manipur to meet the flood situation in the State.

(7) Shri Mullappally Ram Chandran raised a matter regarding need to increase the supply of rice, oil and sugar to Kerala.

8. Supplementary Demands for Grants (General) 1989-90

Discussion on the Supplementary Demands for Grants Nos. 4, 8, 21, 22, 25, 27, 48, 49, 51, 52, 57, 61, 67, 72, 74, 76, 80, 84, and 90 in respect of the Budget (General) for 1989-90, commenced.

The following members took part in the Debate :—

- (1) Shri N. Tombi Singh
- (2) Dr. (Smt.) Phulrenu Guha
- (3) Shri Janak Raj Gupta
- (4) Dr. G.S. Rajhans

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.10 P.M.)

- (5) Shri Mahabir Prasad Yadav
- (6) Shri Sriballav Panigrahi
- (7) Shri Ram Bhagat Paswan
- (8) Shri Bipin Pal Das
- (9) Shri Aziz Qureshi
- (10) Shri Keyur Bhushan
- (11) Shri Kali Prasad Pandey

- (12) Shri Virdhi Chander Jain
- (13) Shri Girdhari Lal Vyas
- (14) Shri Mohd. Ayub Khan (Jhunjhunu-Rajasthan)
- (15) Shri Shankarlal
- (16) Shri Mankuram Sodi
- (17) Shri Yogeshwar Prasad Yogesh
- (18) Shri R.P. Suman
- (19) Shri Manikrao Hodlya Gavit

Shri Ajit Panja replied to the debate.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1989-90 were voted in full.

9. Government Bill-Introduced

The Appropriation (No. 4) Bill, 1989

10. Government Bill-Passed

The Appropriation (No. 4) Bill, 1989

The motion for consideration moved by Shri Ajit Panja was adopted and clause by clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ajit Panja.

The motion was adopted and the Bill was passed.

11. Discussion Under Rule 193

Discussion on the statement made by the Prime Minister in the House on the 28th April, 1989 regarding Jawahar Rozgar Yojana, raised by Shri V. Sobhanadreeswara Rao on 8th May, 1989, continued.

The following members took part in the debate :—

- (1) Smt. M. Chandrasekhar
- (2) Shri T. Basheer
- (3) Shri Nandlal Choudhary
- (4) Shri Mohd. Ayub Khan (Udhampur-J&K)

* Resigned w.e.f. 24th July, 1989.

- (5) Shri Damodar Pandey
- (6) Shri R.S. Khirhar
- (7) Prof. M.R. Halder
- (8) Shri Bharat Singh
- (9) Dr. Prabhat Kumar Mishra (*Speech unfinished*)

The discussion was not concluded.

12. Resignations from the Membership of Lok Sabha

The Deputy Speaker informed the House that the Speaker had received three letters that day from the following members resigning their seats in Lok Sabha and the Speaker had accepted their resignations with immediate effect i.e. from 31st July, 1989 :—

| Sl. No. | Name of Member | Constituency & State |
|---------|--------------------|-------------------------------------|
| 1. | Dr. Datta Samant | Bombay South-Central..(Maharashtra) |
| 2. | Shri S.M. Guraddi | Bijapur..(Karnataka) |
| 3. | Rao Birendra Singh | Mahendragarh..(Haryana) |

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st August, 1989)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I
[Brief Record of Proceedings]

Tuesday, August 1, 1989/Sravana 10, 1911 (Saka)

No. 471

11.02 A.M.

1. Starred Questions

Starred Question Nos. 202, 203 and 207—212 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2025-2033, 2036-2041, 2043-2046, 2048-2063, 2065, 2067-2084, 2086-2088, 2090-2115, 2118-2124, 2127-2132, 2134-2180, 2182-2202, 2204, 2206, 2207, 2209 and 2210 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Drugs (Prices Control) Second Amendment Order, 1989 (Hindi and English versions) published in Notification No. S.O. 524(E) in Gazette of India dated the 5th July, 1989, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the Notification No. S.O. 1233 (Hindi and English versions) published in Gazette of India dated the 27th May, 1989 amending the Hotels, Boarding Houses, Guest Houses, Hostels, Lodging Houses and Motels (Building Standards) Regulations, 1977, under section 58 of the Delhi Development Act, 1957.
- (3) A copy of Notification No. S.O. 246(E) (Hindi and English versions) published in Gazette of India dated the 31st March,

- 1989 regarding extension of period of take over of management of Messers Lily Biscuit Company (Private) Limited and Messers Lily Barley Mills (Private) Limited, Calcutta, upto 31st March, 1990, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
 - (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 247(E) published in Gazette of India dated the 31st March, 1989 regarding extension of period of take over of management of Messers Apollo Zipper Company Private Limited, Calcutta, upto 31st March, 1990.
 - (ii) S.O. 248(E) published in Gazette of India dated the 31st March, 1989 regarding extension of period of take over of management of messers Indira Belting and Cotton Mills Limited, Serampore, upto 31st March, 1990.
 - (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
 - (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22A of the Monopolies and Restrictive Trade Practice Act, 1969:—
 - (i) S.O. 406(E) published in Gazette of India dated the 5th June, 1989 making certain amendment to Notification No. S.O. 65(E) dated the 21st February, 1986.
 - (ii) S.O. 467(E) published in Gazette of India dated the 19th June, 1989 exempting proposals relating to the substantial expansion or establishment of a new under-taking involving commercial utilisation of a technology totally developed in India subject to certain conditions.
 - (8) A copy of the Monopolies and Restrictive Trade Practices (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 468(E) in Gazette of India dated the 19th June, 1989 under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.

- (9) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year ended on 30th June, 1986 together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year ended the 30th June, 1986.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 31st July, 1989, Rajya Sabha passed the Employees' State Insurance (Amendment) Bill, 1989.

5. Bill passed by Rajya Sabha—Laid on the Table

The Employees' State Insurance (Amendment) Bill, 1989.

6. Panel of Chairmen

The Speaker announced that he had nominated Prof. Narain Chand Parashar as Member of the Panel of Chairmen to fill the vacancy caused by the resignation of Shri N. Venkata Ratnam from the Membership of Lok Sabha.

7. Report of the Committee on Government Assurances

Prof. Narain Chand Parashar presented the Nineteenth Report (Hindi and English versions) of the Committee on Government Assurances.

8. Motion for Election to Committee

Shri Asutosh Law moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee

vice Shri Williamson A. Sangma, ceased to be a member Lok Sabha of the Committee on his appointment as a Governor.”

The motion was adopted.

9. Calling Attention

Shri Vijay N. Patil called the attention of the Minister of Urban Development to the large scale acquisition of land by Delhi Development Authority and other authorities in Delhi and adjoining areas thereby depriving thousands of farmers the only source of their livelihood and the steps taken by the Government to mitigate their sufferings.

The Minister of Urban Development made a statement in regard thereto.

10. Matters Under Rule 377

(1) Shri Braja Mohan Mohanty raised a matter regarding need to provide more trains to Puri.

(2) Shri Wangpha Lowang raised a matter regarding need to provide funds for roads in Arunachal Pradesh.

(3) Shri Mohd. Ayub Khan (Udhampur) raised a matter regarding need to provide stoppage of passenger trains at Budhi.

(4) Shri Anoopchand Shah raised a matter regarding need to take over the Kamla Mills, Bombay.

(5) Dr. Krupasindhu Bhoi raised a matter regarding need for early clearance to the proposal of Orissa Government for the modernisation of distribution system of Hirakud Dam Project.

(6) Shri Chintamani Jena raised a matter regarding need to reconsider the proposal of the Industrial Promotion and Investment Corporation of Orissa Ltd., for setting up filament yarn production industry in Balasore (Orissa).

(7) Smt. Usha Choudhary raised a matter regarding need for strict implementation of provisions of Dowry Prohibition Act.

11. Discussions Under Rule 193

(i) Discussion on the statement made by the Prime Minister in the House on the 28th April, 1989 regarding Jawahar Rozgar Yojana,

raised by *Shri Sobhanadreeswara Rao on 8th May, 1989, continued.

The following members took part in the debate :—

- (1) Dr. Prabhat Kumar Mishra
- (2) Shri P.R. Kumaramangalam
- (3) Shri Dharam Pal Singh Malik
- (4) Shri Aslam Sher Khan
- (5) Shri Kali Prasad Pandey
- (6) Shri Jagdish Awasthi
- (7) Shri Chintamani Jena
- (8) Shri Janardhana Poojary
- (9) Shri Kammodilal Jatav
- (10) Shri Kamla Prasad Singh
- (11) Shri Nirmal Khatri
- (12) Shri Jagannath Patnaik
- (13) Shri V.S. Vijayaraghavan
- (14) Shri Bhanu Pratap Singh
- (15) Shri Digvijaya Singh
- (16) Shri I. Rama Rai

(Speech unfinished)

The discussion was not concluded.

(ii) Shri Harish Rawat raised a discussion on the statement made by the Minister of Agriculture in the House on the 26th July, 1989 regarding the current flood situation in the country and the relief measures undertaken by the Government.

The following members took part in the debate :—

- (1) Shri Syed Shahabuddin
- (2) Shri Vijay N. Patil
- (3) Shri A. Charles
- (4) Shri Somnath Rath
- (5) Shri Bipin Pal Dal
- (6) Shri G.M. Banatwalla
- (7) Smt. Usha Choudhary
- (8) Prof. P.J. Kurien
- (9) Shri Balasaheb Vikhe Patil
- (10) Shri N. Tombi Singh

(Speech unfinished)

The discussion was not concluded.

12. Resignations from the Membership of Lok Sabha

The Deputy Speaker informed the House that the Speaker had received three letters that day from the following members resigning their seats in Lok Sabha and the Speaker had accepted their resignations with immediate effect i.e. from 1st August, 1989 :—

| Sl. No. | Name of Member | Constituency & State |
|---------|----------------------|----------------------|
| 1. | Prof. Parag Chaliha | Jorhat (Assam) |
| 2. | Bhai Shaminder Singh | Faridkot (Punjab) |
| 3. | Shri Mewa Singh Gill | Ludhiana (Punjab) |

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd August, 1989)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Wednesday, August 2, 1989/Sravana 11, 1911 (Saka)

No. 472

11.01 A.M.

1. Starred Questions

Starred Question Nos. 222, 226, 228, 229 and 231 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2211-2223, 2225-2253, 2255-2281, 2283-2287, 2289-2313, 2317-2333, 2335-2343, 2345-2363 and 2365-2368 were laid on the Table.

A statement by Minister of State of Urban Development correcting the reply given on 19 July, 1989 to Unstarred Question No. 350 regarding the statues of Mahatma Gandhi and Indira Gandhi was also laid on the Table.

3. Vacation of Seat by Member

The Speaker informed the House that under the provisions of clause (1) of Article 158 of the Constitution, the seat of Shri Khurshid Alam Khan, Member from Farrukhabad constituency of Uttar Pradesh had become vacant with effect from 18 July, 1989 consequent to his assuming the office of the Governor of Goa.

4. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Urban Land (Ceiling and Regulation) Amendment

- Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 371 in Gazette of India dated the 20th May, 1989 together with an explanatory memorandum, under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976.
- (2) A copy of the Forest (Conservation) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 640(E) in Gazette of India dated the 26th June, 1989, under sub-section (2) of section 4 of the Forest (Conservation) Act, 1980.
 - (3) A copy of the Notification No. S.O. 408(E) (Hindi and English versions) published in Gazette of India dated the 6th June, 1989 delegating the power vested under section 5 of the Environment (Protection) Act, 1986 to the Government of West Bengal and Manipur, issued under section 23 of the Environment (Protection) Act, 1986.
 - (4)(i) A copy of the Annual Report (Hindi and English versions) of the Punjab State Warehousing Corporation Chandigarh, for the year 1987-88 along with Audited Accounts, under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962 read with clause (c)(iv) of the Proclamation dated the 11th May, 1987 issued by the President in relation to the State of Punjab.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Punjab State Warehousing Corporation, Chandigarh, for the year 1987-88.
 - (5) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, for the year 1988-89, under section 26 of the National Capital Region Planning Board Act, 1985.
 - (6) A copy of the Employees' Provident Funds (Amendment) Scheme, 1989 (Hindi and English versions) published in Notification No. G. S. R. 690 (E) in Gazette of India dated the 30th June, 1989, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
 - (7) A copy of the Notification No. S. O. 404 (E) (Hindi and English

versions) published in Gazette of India dated the 5th June, 1989 adding certain 'occupations' and 'processes' to the Schedule to the Child Labour (Prohibition and Regulation) Act, 1986, under sub-section (1) of section 19 of the Child Labour (Prohibition and Regulation) Act, 1986.

- (8) A copy of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G. S. R. 338 in Gazette of India dated the 6th May, 1989, under sub-section (4) of section 12 of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Punjab Appropriation (No. 2) Bill, 1989, passed by Lok Sabha on the 26th July, 1989.

6. Report and Minutes of Committee on Public Undertakings

Shri Harish Rawat presented the Sixty-third Report (Hindi and English versions) of the Committee on Public Undertakings on Cochin Refineries Limited and Minutes of the sittings of the Committee relating thereto.

7. Matter Under Rule 377

(1) Shri Somnath Rath raised a matter regarding successful launching of Agni.

(2) Dr. (Smt.) Phulrenu Guha raised a matter regarding need to provide paper for text books and periodicals at cheaper rates.

(3) Shri Jagdish Awasthi raised a matter regarding need to check pollution of Ganga by factories and tanneries at Kanpur.

(4) Shri Ram Singh Yadav raised a matter regarding need to set up a mini mission of the National Technology Mission on drinking water at Alwar (Rajasthan).

(5) Shri Ajay Mushran raised a matter regarding need to promote Indian style of wrestling.

(6) Smt. M. Chandrasekhar raised a matter regarding need to

declare Chingleput and Sriperumbudur talukas in Tamil Nadu as 'No Industry Areas'.

(7) Shri George Joseph Mundackal raised a matter regarding need to construct Cochin-Bodinayakanoor-Madurai railway line.

(8) Shri Shantaram Naik raised a matter regarding need to recruit Sorting Assistants for Postal Sorting Office, Panaji.

8. Discussions under Rule 193

(i) Discussion on the statement made by the Prime Minister in the House on the 28th April, 1989 regarding Jawahar Rozgar Yojana, raised by *Shri V. Sobhanadreeswara Rao on 8th May, 1989, continued.

The following members took part in the debate:—

- (1) Shri I. Rama Rai
- (2) Shri Chiranji Lal Sharma
- (3) Prof. Narain Chand Parashar
- (4) Shri Mohd. Ayub Khan (Jhunjunu—Rajasthan)
- (5) Shri R.P. Suman
- (6) Shri Lal Vijay Pratap Singh
- (7) Shri Mohan Lal Jhikram
- (8) Shri Tilakdhari Singh
- (9) Shri Janak Raj Gupta
- (10) Shri Yogeshwar Prasad Yougesh
- (11) Shri Ashutosh Law
- (12) Shri Manikrao Hodlya Gavit
- (13) Shri Murlidhar Mane
- (14) Shri V. Krishna Rao
- (15) Dr. Chandra Shekhar Tripathi
- (16) Shri Braja Mohan Mohanty
- (17) Shri Mahabir Prasad Yadav
- (18) Smt. Usha Thakkar
- (19) Prof. Saif-ud-Din Soz
- (20) Shri Santosh Kumar Singh
- (21) Shri Zainul Basher
- (22) Shri Pratap Bhanu Sharma

* Resigned w.e.f. 24th July, 1989.

- (23) Prof. Nirmala Kumari Shaktawat
- (24) Shri D.P. Yadav
- (25) Ch. Lachçphi Ram
- (26) Shri R. Dhanushkodi Athithan
- (27) Shri R. Jeevarathinam
- (28) Shri Harish Rawat
- (29) Shri Umakant Mishra
- (30) Smt. Chandresh Kumari

Shri Bhajan Lal replied to the discussion. The discussion was concluded.

(ii) Discussion on the statement made by the Minister of Agriculture in the House on the 26th July, 1989 regarding the current flood situation in the country and the relief measures undertaken by the Government, raised by Shri Harish Rawat on 1st August, 1989, continued.

The following members took part in the debate:—

- (1) Shri N. Tombi Singh
- (2) Shri Shantaram Naik *(Speech unfinished)*

The discussion was not concluded.

9. Resignations from the Membership of Lok Sabha

The Deputy Speaker informed the House that the Speaker had received two letters that day from the following members resigning their seats in Lok Sabha and the Speaker had accepted their resignations with immediate effect i.e. from 2nd August, 1989:—

| Sl. No. | Name of Member | Constituency & State |
|---------|----------------------------|-----------------------------|
| 1. | Shri Bhadreswar Tanti — | Kaliabar (Assam) |
| 2. | Shri P. Appalanarasimham — | Anakapalli (Andhra Pradesh) |

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd August, 1989).

SUBHASH C. KASHYAP,
Secretary-General.

CORRIGENDUM

In Bulletin — Part I dated 1.8.1989 —

Page 4, Item 8, Line 3, *for* 'member Lok Sabha of the Committee'
read 'member of Lok Sabha'

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, August 3, 1989/Sravana 12, 1911 (Saka)

No. 473

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 243—245, 249, 253, 255, 256 and 258 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2369—2378, 2380—2385, 2387—2397, 2399—2455, 2458—2476, 2478—2512, 2514—2523 and 2527—2542 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Society of International Law, New Delhi, for the year 1987-88 along with Audited Accounts.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) Review by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1988-89.
 - (ii) Annual Report of the Kudremukh Iron Ore Company

Limited, Bangalore, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963 :—
- (i) G.S.R. 450(E) published in Gazette of India dated the 19th April, 1989 approving the Tuticorin Port Trust Employees' (Welfare Fund) Amendment Regulation, 1989 together with a corrigendum to its Hindi version.
 - (ii) G.S.R. 508(E) published in Gazette of India dated the 5th May, 1989 approving the Cochin Port Employees (General Provident Fund) Amendment Regulations, 1989.
 - (iii) G.S.R. 599(E) published in Gazette of India dated the 8th June, 1989 approving the Tuticorin Port Employees' (Conduct) Sixth Amendment Regulations, 1989.
 - (iv) G.S.R. 605(E) published in Gazette of India dated the 8th June, 1989 approving the Madras Port Trust Employees (Contributory Outdoor and Indoor Medical Benefit after Retirement) Regulations, 1989.
 - (v) G.S.R. 647(E) published in Gazette of India dated the 27th June, 1989 approving the Calcutta Port Trust Employees' (Other than Haldia Dock Complex) (Recruitment, Seniority and Promotion) Second Amendment Regulation, 1989.
 - (vi) G.S.R. 475(E) published in Gazette of India dated the 27th April, 1989 approving the Cochin Port Trust (Dis-traint or Arrest and Sale of Vessels) Regulations, 1988.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 8A of the Dock Workers (Regulation of Employment) Act, 1948 :—
- (i) The Visakhapatnam Unregistered Dock Workers (Regulation of Employment) Amendment Scheme, 1988 published in Notification No. S.O. 38 in Gazette of India dated the 7th January, 1989.
 - (ii) The Calcutta Dock Clerical and Supervisory Workers

(Regulation of Employment) Amendment Scheme, 1989 published in Notification No. S.O. 750 in Gazette of India dated the 15th April, 1989.

- (5) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Hazratbal, for the year 1987-88 together with Audit Report thereon.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—
 - (i) The Fertiliser (Control) Amendment Order, 1989 published in Notification No. S.O. 498(E) in Gazette of India dated the 29th June, 1989.
 - (ii) G.S.R. 592(E) published in Gazette of India dated the 5th June, 1989 indicating the supplies of fertilisers to be made by domestic manufacturers of fertilisers to various States, Union Territories/Commodity Board during the period from 1st April, 1989 to 30th September, 1989.
- (7) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Bihar State Agro-Industries Development Corporation Limited, for the year 1979-80.
 - (ii) Annual Report of the Bihar State Agro-Industries Development Corporation Limited for the year 1979-80 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of Punjab Agro-Industries Corporation, Chandigarh, for the year 1986-87.
 - (ii) Annual Report of the Punjab Agro-Industries Corporation, Chandigarh, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

4. Report of Committee on Absence of Members

Shri Anoopchand Shah presented the Sixteenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

5. Motions for Election to Committee

(i) Shri Arvind Netam moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, five members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committee *vice* Sarvashri Charanjit Singh Athwal, G. Bhoopathy, S.M. Guraddi, Het Ram and Purna Chandra Malik resigned from Lok Sabha.”

The motion was adopted.

(ii) Kumari Kamla Kumari moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves, to serve as members of the Joint Committee on Offices of Profit for the unexpired portion of the term of the Committee *vice* Shri Ajoy Biswas and Shri H.A. Dora resigned from membership of Lok Sabha.”

The motion was adopted.

6. Matters Under Rule 377

- (1) Shri Maurice Kujur raised a matter regarding need to develop and widen the National Highway between Sambalpur and Rourkela in Orissa.
- (2) Shri Madan Pandey raised a matter regarding need to run the Gorakhpur Fertiliser Factory on gas based plant and extension of Jagdishpur Gas Pipe line upto Gorakhpur for industrialisation of this backward region.
- (3) Shri Dal Chander Jain raised a matter regarding need for steps to

remove backwardness of Bundelkhand region of Madhya Pradesh.

- (4) Shri Nandlal Choudhary raised a matter regarding need to open 'Krishi Vigyan Kendra' and Agriculture College in Sagar district of Madhya Pradesh.
- (5) Shri Virdhi Chander Jain raised a matter regarding need to run 208 Down as Express Train upto Agra and 22 Down as passenger train.
- (6) Prof. Saif-ud-Din Soz raised a matter regarding need to provide Central funds to J & K for its industrial development in the ratio of 90 per cent as grant and 10 per cent as loan.
- (7) Shri Yogeshwar Prasad Yogesh raised a matter regarding need to increase the amount of social security pension.

7. Discussion Under Rule 193

Discussion on the statement made by the Minister of Agriculture in the House on the 26th July, 1989 regarding the current flood situation in the country and the relief measures undertaken by the Government, raised by Shri Harish Rawat on 1st August, 1989, continued.

The following members took part in the debate :—

- (1) Shri Shantaram Naik
- (2) Shri Sharad Dighe
- (3) Shri V. S. Vijayaraghavan
- (4) Shri Sultan Salahuddin Owaisi
- (5) Dr. G. S. Rajhans
- (6) Shri Ram Bhagat Paswan
- (7) Shri Kali Prasad Pandey
- (8) Shri Ram Rattan Ram
- (9) Shri Ram Nagina Mishra
- (10) Shri Madan Pandey
- (11) Shri Chandra Pratap Narain Singh
- (12) Shri Uttam Rathod
- (13) Shri Vakkom Purushothaman
- (14) Shri Sriballav Panigrahi
- (15) Shri George Joseph Mundackal
- (16) Shri Jujhar Singh
- (17) Prof. N. G. Ranga
- (18) Shri Jagannath Choudhary

(19) Shri Mohd. Ayub Khan (Udhampur—J & K)

(20) Shrimati Kesharabai Kshirsagar

Shri Bhajan Lal replied to the discussion. The discussion was concluded.

8. The Karnataka Budget

The following items were taken up together :—

(1) General discussion on the Budget for the State of Karnataka for 1989-90.

(2) Demands for Grants Nos. 1 to 62 in respect of the Budget for the State of Karnataka for 1989-90.

The following members took part in the combined debate :—

(1) Shri Veerendra Patil

(2) Smt. Basavarajeswari

(3) Shri D. K. Naikar

(4) Shri Sharad Dighe

(5) Shri V. Krishna Rao

(6) Shri G. S. Basavaraju

(*Speech unfinished*)

The discussion was not concluded.

9. Resignation from the Membership of Lok Sabha

The Chairman informed the House that the Speaker had received a letter that day from Shri Anadi Charan Das, an elected member from Jajpur constituency of Orissa, resigning his seat in Lok Sabha. The Speaker had accepted his resignation with immediate effect i.e. from 3rd August, 1989.

6 P.M.

(*Lok Sabha adjourned till 11 A.M. on Friday, the 4th August, 1989*)

SUBHASH C. KASHYAP,
Secretary-General.

CORRIGENDUM

In Bulletin Part-I No. 465 dated 24 July, 1989

Page 1, item 1—Starred Questions :—

Line 1, for “and 90”

read “90 and 93”

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, August 4, 1989/Sravana 13, 1911 (Saka)

No. 474

11.03 A.M.

1. Starred Questions

Starred Question Nos. 263, 264, 269, 271-274 and 276-278 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2543-2565, 2567-2589, 2591-2610, 2612-2639, 2641-2685, 2687-2698, 2701-2705, 2708-2715, 2719-2733 and 2735-2748 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 574 (E) in Gazette of India dated the 26th July, 1989, issued under sub-section (1) of section 47 of the Indian Railways Act, 1890.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944:—
 - (i) The Central Excise (Fifth Amendment) Rules, 1989

published in Notification No. G.S.R. 514 (E) in Gazette of India dated the 10th May, 1989.

- (ii) G.S.R. 551 (E) published in Gazette of India dated the 16th May, 1989 together with an explanatory memorandum making certain amendments to Notification No. 87/89-CE dated the 1st March, 1988 prescribing 35 per cent excise duty on television receiver in combination with video recording or reproducing apparatus and also defining the scope of picture-in-picture type television receivers.
- (iii) G.S.R. 557 (E) published in Gazette of India dated the 19th May, 1989 together with an explanatory memorandum making certain amendments to Notification No. 205/88-CE dated the 25th May, 1988 so as to exempt unconditionally solar photovoltaic cells from excise duty.
- (iv) G.S.R. 558 (E) published in Gazette of India dated the 19th May, 1989 together with an explanatory memorandum seeking to fully exempt from excise duty switches, plugs and sockets made by using fully hand operated presses for moulding operations.
- (v) G.S.R. 561 (E) published in Gazette of India dated the 19th May, 1989 together with an explanatory memorandum seeking to exempt specified goods from excise duty when removed for sale in foreign currency to duty free shops in the arrival halls of the customs airports.
- (vi) G.S.R. 623 (E) published in Gazette of India dated the 15th June, 1989 together with an explanatory memorandum seeking to amend Notification Nos. 447/86-CE and 448/86-CE dated the 13th November, 1986.
- (vii) The Central Excise (Sixth Amendment) Rules, 1989 published in Notification No. G.S.R. 635 (E) in Gazette of India dated the 22nd June, 1989.
- (viii) G.S.R. 675 (E) published in Gazette of India dated

the 4th July, 1989 together with an explanatory memorandum making certain amendments to Notification No. 257/88-CE dated the 30th September, 1988.

- (ix) G.S.R. 706 (E) published in Gazette of India dated the 18th July, 1989 together with an explanatory memorandum providing that the duty of excise and special duty of excise on Ammonium Chloride shall not be required to be paid during the period from 10th February, 1987 to 21st June, 1988.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 468(E) and G.S.R.469(E) published in Gazette of India dated the 25th April, 1989 together with an Explanatory memorandum prescribing concessional import duty on copper cathodes/wire bars/wire rods and nickel produced out of copper reverts, copper spent anodes or copper anode slime sent out of India for toll smelting or toll processing at the rate of 95 per cent (Basic and auxiliary) of the value representing cost of conversion abroad and freight and insurance charges both ways.
- (ii) G.S.R. 470(E) published in Gazette of India dated the 25th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 311/88-Cus. dated the 9th December, 1988.
- (iii) G.S.R. 471(E) published in Gazette of India dated the 25th April, 1989 together with an explanatory memorandum making certain amendments to Notification No. 115/89-Cus. dated the 1st March, 1989.
- (iv) G.S.R. 582(E) published in Gazette of India dated the 31st May, 1989 together with an explanatory memorandum seeking to amend the Notification No. 136/86-Cus. dated the 17th February, 1986 so as to

increase customs duty on Methanol from the existing 60 per cent *ad valorem* to 80 per cent *ad valorem*.

- (v) G.S.R. 615(E) published in Gazette of India dated the 12th June, 1989 together with an explanatory memorandum making certain amendments to Notification No. 355/85-Cus. dated the 6th December, 1985.
- (vi) G.S.R. 627(E) published in Gazette of India dated the 15th June, 1989 together with an explanatory memorandum seeking to increase the basic customs duty on computer software from the present rate of 60 per cent *ad valorem* to 62 per cent *ad valorem*.
- (vii) G.S.R. 628(E) published in Gazette of India dated the 15th June, 1989 together with an explanatory memorandum seeking to withdraw concessional rate of auxiliary duty of 5 per cent applicable on computer software.
- (viii) G.S.R. 630(E) published in Gazette of India dated the 16th June, 1989 together with an explanatory memorandum seeking to replace the entry against S.No. 51 appearing in the table annexed to the Notification.
- (ix) G.S.R. 632(E) published in Gazette of India dated the 19th June, 1989 together with an explanatory memorandum seeking to extend the validity of Notification No. 215/88-Cus., dated 1st July, 1988 upto 30th June, 1990.
- (x) G.S.R. 633(E) published in Gazette of India dated the 19th June, 1989 together with an explanatory memorandum withdrawing the existing exemption from additional (countervailing) duty on the pesticide intermediate namely, chloro acetyl chloride.
- (xi) G.S.R. 645(E) published in Gazette of India dated the 27th June, 1989 together with an explanatory

memorandum extending the validity of Notification No. 203/88-Cus., dated the 23rd June, 1988 upto 30th June, 1989.

- (xii) G.S.R. 650(E) published in Gazette of India dated the 28th June, 1989 together with an explanatory memorandum extending the validity of Notification No. 216/88-Cus., dated the 7th July, 1988 upto 30th June, 1990.
- (xiii) G.S.R. 652(E) published in Gazette of India dated the 29th June, 1989 together with an explanatory memorandum seeking to exempt additional (countervailing) customs duty on pesticide intermediate B-Cisthemic Acid.
- (xiv) G.S.R. 664(E) and 665(E) published in Gazette of India dated the 30th June, 1989 exempting basic customs duty in excess of 40 per cent *ad valorem* and whole of the additional duty on butadiene when imported for manufacture of synthetic rubber for a period upto 31st December, 1989 and prescribing auxiliary duty of 5 per cent *ad valorem* on butadiene.
- (xv) G.S.R. 670(E) and G.S.R.671(E) published in Gazette of India dated the 3rd July, 1989 seeking to exempt basic customs duty in excess of 20 per cent *ad valorem* and whole of the additional duty on ethylene and prescribing auxiliary duty of 5 per cent *ad valorem* on ethylene.
- (xvi) G.S.R.687 (E) published in Gazette of India dated the 7th July, 1989 together with an explanatory memorandum governing Import Export Pass Book Scheme, to extend the facility of duty free clearance to goods imported under 'Open General Licence' if at the time of clearance out of customs control from a warehouse or otherwise, a valid Import Export Pass Book is produced.
- (xvii) G.S.R.693 (E) published in Gazette of India dated the 11th July, 1989 together with an explanatory memorandum laying down the revised rate of

exchange for conversion of Russian Rouble into Indian currency or *vice-versa*.

(4) A copy each of the following Reports (Hindi and English versions):—

- (i) Report of the Pratapgarh Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (ii) Report of the Faridkot-Bathinda Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (iii) Report of the Etawah Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (iv) Report of the Yavatmal Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (v) Report of the Jamuna Gramin Bank, Agra, for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (vi) Report of the Hadoti Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (vii) Report of the Sahyadri Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (viii) Report of the Dungarpur Banswara Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (ix) Report of the Sravasthi Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (x) Report of the Muzaffarnagar Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with Accounts and Auditor's Report thereon.
- (xi) Report of the Vidur Gramin Bank for the year ended

the 31st March, 1989 together with the Accounts and Auditor's Report thereon.

- (xii) Report of the Chhindwara-Seoni Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
 - (xiii) Report of the Valsad-Dangs Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
 - (xiv) Report of the Bundi-Chittorgarh Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
 - (xv) Report of the Pinakini Grameena Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
 - (xvi) Report of the Sangameshwara Grameena Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
 - (xvii) Report of the Sri Saraswathi Grameena Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
 - (xviii) Report of the Gwalior-Datia Kshetriya Gramin Bank for the year ended the 31st March, 1989 together with the Accounts and Auditor's Report thereon.
- (5) A copy of the Notification No. S.O. 565(E) (Hindi and English versions) published in Gazette of India dated the 21st July, 1989 making certain amendments in the Open General Licence No. 1/88 dated the 30th March, 1988, issued under section 3 of the Imports and Exports (Control) Act, 1947.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—
- (i) The Export of Linoleum (Quality Control and Inspection) Rules 1989 published in Notification No. S.O. 856 in Gazette of India dated the 29th April, 1989.

- (ii) **The Export of Vinyl Films and Sheetings (Quality Control and Inspection) Rules, 1989** published in Notification No. S.O. 1133 in Gazette of India dated the 13th May, 1989.
- (iii) **The Export of Basmati Rice (Inspection) Amendment Rules, 1989** published in Notification No. S.O. 1470 in Gazette of India dated the 10th June, 1989.

4. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:—

1. **Smt. Premalabhai Chavan** — 21st February to 17th March, 1989 and 27th March to 12th April, 1989 (13th Session).
2. **Shri Jagan Nath Kaushal** — 17th March, 1989, 27th March to 31st March, 1989, 1st April to 12th April, 1989; 19th April to 30th April, 1989 and 1st May to 10th May, 1989 (13th Session).
3. **Smt. Kishori Sinha** — 19th April to 30th April, 1989 and 1st May to 10th May, 1989 (13th Session).
4. **Shri K.V. Shankara Gowda** — 18th July to 11th August, 1989 (14th Session).
5. **Dr. Sankata Prasad** — 18th July to 11th August, 1989 (14th Session).
6. **Shri Sunil Dutt** — 13th March to 17th March, 1989; 27th March to 12th April, 1989; 19th April to 15th May, 1989 (13th Session) and 18th July to 27th July, 1989 (14th Session).
7. **Shri Ranjit Singh Gaekwad** — 18th July to 1st August, 1989 (14th Session).

5. Report of the Committee on Government Assurances

Prof. Narain Chand Parashar presented the Twentieth Report

(Hindi and English versions) of the Committee on Government Assurances.

6. Minutes of Committee on Absence of Members

Shri Anpopchand Shah laid on the Table Minutes (Hindi and English versions) of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 2nd August, 1989.

7. Statement by Minister

The Minister of State for Parliamentary Affairs made a statement regarding Government Business for the week commencing the 7th August, 1989.

8. Motion for Election to Committee

Shri K.S. Rao moved the following motion:—

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee *vice* Prof. Saif-Ud-Din Soz resigned from the membership of the Committee.”

The motion was adopted.

9. Calling Attention

Dr. G.S. Rajhans called the attention of the Minister of Commerce to the situation arising out of naming India as ‘Unfair Trader’ by the Government of the United States of America under the Super 301 provision of United States Trade Act and the reaction of the Government with regard thereto.

The Minister of Commerce made a statement in regard thereto.

10. Matters under Rule 377

(1) Shri Shanti Dhariwal raised a matter regarding need to review the ‘Catchment Programme’ regarding land reforms in Chambal Command Area of Kota and Boondi districts in Rajasthan.

(2) Shri U.H. Patel raised a matter regarding need to construct a

wall to stop water from entering into the houses of fishermen living on the banks of river in Valsad district of Gujarat.

(3) Shri K.N. Pradhan raised a matter regarding need to give clearance to the schemes/projects for helping people affected by gas in Bhopal.

(4) Shri Mankuram Sodi raised a matter regarding need to give more amenities to freedom fighters including reservation of one berth in each railway bogie.

(5) Shri R. Jeevarathinam raised a matter regarding need to increase the number of E.M.U.s and shuttle train services between Arakkonam-Katpadi-Tiruthani and Madras.

(6) Shri K.R. Natarajan raised a matter regarding need to construct an over-bridge on the railway crossing near Dindugal railway junction in Tamil Nadu.

(7) Shri Syed Shahabuddin raised a matter regarding need to evolve a national employment policy.

(8) Shri Sharad Dighe raised a matter regarding need to set up a Committee to review the provisions of the new Motor Vehicles Act and the Rules made thereunder.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.16 P.M.)

11. The Karnataka Budget

Discussion on the following items of business continued:—

- (1) General discussion on the Budget for the State of Karnataka for 1989-90.
- (2) Demands for Grants Nos. 1 to 62 in respect of the Budget for the State of Karnataka for 1989-90.

The following members took part in the combined debate:—

- (1) Shri G.S. Basavaraju
- (2) Shri Syed Shahabuddin
- (3) Shri Janardhana Poojary

The discussion was not concluded.

12. Private Members' Bills—Introduced

(1) The Land Acquisition (Amendment) Bill, 1989 (*Amendment of section 6*) by Shri Shantaram Naik.

(2) The Representation of the People (Amendment) Bill, 1989 by Shri Shantaram Naik.

(3) The Registration of Births and Deaths (Amendment) Bill, 1989 (*Amendment of section 20*) by Shri Shantaram Naik.

13. Private Member's Bill—Withdrawn

The Fair Price Shops (Regulation) Bill, 1989 by Shri G.S. Basavaraju.

Further discussion on the motion for consideration of Bill moved on the 21st April, 1989, continued.

The following members took part in the debate:—

- (1) Shri Ram Bhagat Paswan
- (2) Shri Chintamani Jena
- (3) Shri Jagannath Patnaik
- (4) Shri Harihar Soren
- (5) Shri Shantaram Naik
- (6) Shri Jujhar Singh
- (7) Shri Dal Chander Jain
- (8) Shri Nandlal Choudhary
- (9) Ch. Lachchhi Ram
- (10) Shri R.S. Khirhar
- (11) Shri Sukh Ram

Shri G.S. Basavaraju replied to the debate. The Bill was withdrawn by leave of the House.

14. Private Member's Bill—Under Consideration

The Crop Insurance Scheme Bill, 1986, by Shrimati Usha Chaudhary.

The motion for consideration of the Bill was moved by Smt. Usha Chaudhary.

The discussion was not concluded.

6.03 P.M.

(*Lok Sabha adjourned till 11 A.M. on Monday, the 7th August, 1989*)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Monday, August 7, 1989/Sravana 16, 1911 (Saka)

No. 475

11.02 A.M.

1. Starred Questions

Starred Question Nos. 283, 285, 286, 288, 289 and 291 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2749-2788, 2790-2806, 2808-2886, 2888-2894, 2896-2931 and 2931A were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(i) Fourth, Fifth and Sixth Interim Reports and the Final Report of Kudal Commission of Inquiry appointed to inquire into the working and activities including publications and sources and misuse of funds of Gandhi Peace Foundation, Gandhi Smarak Nidhi, All India Serva Seva Sangh, Association of Voluntary Agencies for Rural Development and other organisations closely connected with them.

(ii) Memorandum of Action Taken on the above Reports:

(2) A copy of the Annual Report (Hindi and English versions) on the working of the Provisions of Section 15A of the Protection of

Civil Rights Act, 1955 for the year 1986, under sub-section (4) of section 15A of the said Act.

(3) A copy of the Indian Telegraph (Third Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 622(E) in Gazette of India dated the 15th June, 1989, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

(4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1986-87—Government of the Union Territory of Goa, Daman and Diu, under article 151(1), of the Constitution.

(5) A copy of the Appropriation Accounts (Hindi and English versions) of the Government of the Union Territory of Goa, Daman and Diu for the year 1986-87.

(6) A copy of the Finance Accounts (Hindi and English versions) of the Government of the Union Territory of Goa, Daman and Diu for the year 1986-87.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1986-87.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi for the year 1986-87 together with Audit Report thereon.

(iii) A copy of the Statement (Hindi and English versions) regarding review by the Government on the working of the Council of Scientific and Industrial Research, New Delhi for the year 1986-87.

(8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1989, passed by Lok Sabha on the 31st July, 1989.

5. Government Bill-Introduced

The Constitution (Sixty-fifth Amendment) Bill, 1989

Shri Rajiv Gandhi asked for leave to introduce the Bill and spoke at some length on the principles of the Bill.

The motion was opposed.

The motion for leave to introduce the Bill was adopted and the Bill was introduced.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.15 P.M.)

6. Matters Under Rule 377

(1) Shri Sharad Dighe raised a matter regarding need to issue 'No Objection Certificates' to slum dwellers settled on railway land in Bombay for obtaining civic amenities.

(2) Shri Jagannath Patnaik raised a matter regarding need to include 'right to employment' as a Fundamental Right.

(3) Shri Jai Prakash Agarwal raised a matter regarding need to direct State Government of Tamil Nadu to provide basic facilities to the pilgrims visiting Rameshwaram.

(4) Shri Ram Bhagat Paswan raised a matter regarding need to set up more Public Sector Undertakings in Bihar to solve unemployment.

(5) Shri Anoopchand Shah raised a matter regarding need to set up a new railway station between Goregaon and Jogeshwari in Bombay.

(6) Shri Shantaram Naik raised a matter regarding need to set up non-pollutant industries in Goa.

7. The Karnataka Budget

Discussion on the following items of Business continued:

- (1) General discussion on the Budget for the State of Karnataka for 1989-90.
- (2) Demands for Grants No. 1 to 62 in respect of the Budget for the State of Karnataka for 1989-90.

The following members took part in the combined debate:—

- (1) Shri M.Y. Ghorpade
- (2) Dr. V. Venkatesh

- (3) Shri M.V. Chandrasekhara Murthy
- (4) Shri G. Devaraya Naik
- (5) Shri Abdul Rashid Kabuli
- (6) Shri Oscar Fernandes

Shri Ajit Panja replied to the debate.

All the Demands for Grants Nos. 1 to 62 (both Revenue Account and Capital Account) in respect of the Budget for the State of Karnataka for 1989-90 for the amounts shown under column 4 of the printed List of Demands for Grants (Karnataka) for 1989-90, were voted in full.

8. Government Bill—Introduced

The Karnataka Appropriation Bill, 1989

9. Government Bill—Passed

The Karnataka Appropriation Bill, 1989

The motion for consideration moved by Shri Ajit Panja was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ajit Panja.

The motion was adopted and the Bill was passed.

***10. Statement by Minister**

The Minister of State in the Ministry of External Affairs made a statement regarding International Conference on Cambodia.

11. Discussion Under Rule 193

Shri Harish Rawat raised a discussion on the successful testing of 'Agni' on the 22nd May, 1989.

The following members took part in the debate:—

- (1) Shri Ajay Mushran
- (2) Shri Jagannath Patnaik (*Speech unfinished*)

The discussion was not concluded.

12. Resignation from the Membership of Lok Sabha

The Chairman informed the House that the Speaker had received a letter that day from Shri H.N. Nanje Gowda, an elected member from Hassan constituency of Karnataka, resigning his seat in Lok Sabha. The Speaker had accepted his resignation with immediate effect *i.e.* from 7th August, 1989.

13. Half-an-hour Discussion

Kum. Mamata Banerjee raised a discussion on the points arising out of the answer given by the Minister of State in the Department of Revenue in the Ministry of Finance on 21 July, 1989 to Starred Question No. 71 regarding Import of Books.

Shri Ajit Panja replied to the discussion.

6.17 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th August, 1989.)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, August 8, 1989/Sravana 17, 1911 (Saka)

No. 476

11.02 A.M.

1. Starred Questions

Starred Question Nos. 303, 304, 308, 309-311, 313 and 315 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2932-3124 and 3126-3132 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A statement (Hindi and English versions) correcting the reply given on the 18th July, 1989 to Unstarred Question No. 129 by Shri Mahendra Singh regarding price revision of Maruti vehicles.

(2) A copy of the Twenty-ninth Annual Report (Hindi and English versions) of the Registrar of Newspapers for India entitled 'Press in India 1985' (Volumes I and II).

(3) A statement (Hindi and English versions) (i) correcting reply given on the 22nd March, 1988 to Unstarred Question No. 4323 by Shrimati Bibha Ghosh Goswami regarding D.A.V.P. advertisements to newspapers and (ii) giving reasons for delay in correcting the reply.

(4) A statement (Hindi and English versions) (i) correcting reply

given on the 25th July, 1989 to Unstarred Question No. 1079 by Shri Jagdish Awasthi regarding waiting list for LPG connections in U.P. and (ii) giving reasons for delay in correcting the reply.

(5) A copy of the National Airports Authority (General Management, Entry for Ground Handling of Air Transport Services) Regulations, 1989 (Hindi and English versions) published in Notification No.9.2.13 in Gazette of India dated the 26th May, 1989, under section 40 of the National Airports Authority Act, 1985.

(6) A copy each of the following papers (Hindi and English versions) under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—

- (i) Summary of Budget Estimates for Revenue and Expenditure for the year 1989-90 of Air India.
- (ii) Summary of Actual for the year 1987-88, Budget Estimates and Revised Estimate for 1988-89 and Budget Estimates for 1989-90 of Air India.

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Calcutta, for the year 1987-88 along with Accounts and Audit Report thereon under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, Calcutta, for the year 1987-88.

(8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Annual Report (Hindi and English versions) pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the year ended the 31st December, 1987, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, Nainital, for the year 1987-88 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the

Electronics Service and Training Centre, Naanital, for the year 1987-88.

(11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 7th August, 1989, Rajya Sabha adopted a motion further extending the time for the presentation of the Report of the Joint Committee of the Houses on the Shipping Agents (Licensing) Bill, 1987 upto the last day of the 152nd Session of the Rajya Sabha.

5. Reports of Public Accounts Committee

Maj. Gen. R.S. Sparrow presented the following Reports (Hindi and English versions) of the Public Accounts Committee :

- (1) Hundred and Seventy-fourth Report on action taken on 107th Report (8th Lok Sabha) on Tea Board.
- (2) Hundred and Seventy-fifth Report on action taken on 71st Report (8th Lok Sabha) on Working of a Film Circle.
- (3) Hundred and Seventy-sixth Report on action taken on 50th Report (8th Lok Sabha) on Complete loss of gold articles.
- (4) Hundred and Seventy-seventh Report on action taken on 47th Report (8th Lok Sabha) on avoidable/unnecessary imports.

6. Report of Joint Committee on Offices of Profit

Kumari Kamla Kumari presented the Ninth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

7. Matter under Rule 377

- (1) Shri Ganga Ram raised a matter regarding need to give financial assistance to the Government of Uttar Pradesh to meet drought conditions in certain areas.
- (2) Shri R. jeevarathinam raised a matter regarding need to ensure export of handloom products to U.S.A.
- (3) Shri Tilakdhari Singh raised a matter regarding need to take an early decision in regard to setting up of ordnance factory in Bariadih in Bihar.

LOK SABHA

BULLETIN — PART I

[Brief Record of Proceedings]

Wednesday, August 9, 1989/Sravana 18, 1911 (Saka)

No. 477

11.02 A.M.

1. References by Speaker

The Speaker made a reference to the 47th anniversary of the 'Quit India' Movement launched on that day in 1942 and paid homage to the martyrs who sacrificed their lives for the freedom of the motherland.

He also made a reference to the 44th anniversary of the dropping of atomic bombs on the Japanese cities of Hiroshima and Nagasaki.

Thereafter, Members stood in silence for a short while in memory of the martyrs of freedom movement and victims of the atomic holocaust.

2. Starred Questions

Starred Question Nos. 323-325 and 329-332 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3133-3161, 3163-3168 and 3170-3291 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions)

of the Carpet Export Promotion Council, Ghaziabad, for the year 1987-88 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Carpet Export Promotion Council, Ghaziabad, for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
 - (3) A copy of the Air (Prevention and Control of Pollution) (Union Territories) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 651 (E) in Gazette of India dated the 29th June, 1989, under sub-section (2) of section 53 of the Air (Prevention and Control of Pollution) Act, 1981.
 - (4) A copy of the Water (Prevention and Control of Pollution) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 717 (E) in Gazette of India dated the 27th July, 1989, under sub-section (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974.
 - (5) A copy of the Hazardous Wastes (Management and Handling) Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 594 (E) in Gazette of India dated the 28th July, 1989, under section 26 of the Environment (Protection) Act, 1986.
 - (6) A statement (Hindi and English versions) correcting the reply given on 26th July, 1989 to Unstarred Question No. 1277 by Shri K. Pradhani regarding import and export of foodgrains.
 - (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1987-88 along with Audited Accounts.
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1987-88.
 - (8) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1987-88 together with Audit Report thereon.

- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 1988-89 along with Audited Accounts.
- (11) A statement (Hindi and English versions) (i) correcting the reply given on 29th March, 1989 to the Unstarred Question No. 3760 by Shri P. R. S. Venkatesan, regarding health hazard due to furniture foams and (ii) giving reasons for delay in correcting the reply.
- (12) A copy of the Drugs and Cosmetics (First Amendment) Rules, 1988, (Hindi and English versions) published in Notification No. G.S.R. 371 (E) in Gazette of India dated the 24th March, 1988 together with a corrigendum to its Hindi version published in Notification No. G.S.R. 43 (E) in Gazette of India dated the 20th January, 1989, under section 38 of the Drugs and Cosmetic Act, 1940.
- (13) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of Notification No. G.S.R. 552(E) (Hindi and English versions) published in Gazette of India dated the 16th May, 1989 together with an explanatory memorandum seeking to fix the 1st June, 1989 on which the provisions of Section 51 of the Finance Act, 1989 would come into force.
- (15) A copy of Notification No. G.S.R. 601(E) (Hindi and English versions) published in Gazette of India dated the 8th June, 1989 together with an explanatory memorandum fixing 1st July, 1989 on which provisions of Chapter V of the Finance Act would come into force.
- (16) A copy of Notification No. G.S.R. 602(E) (Hindi and English versions) published in Gazette of India dated the 8th June, 1989 together with an explanatory memorandum authorising every carrier, undertaking the carriage of passengers on inland journeys to collect the Inland Air Travel Tax, issued under sub-section (2) of section 42 of the Finance Act, 1989.

(17) A copy each of the following Notifications (Hindi and English versions) under section 49 of the Finance Act, 1989:—

- (i) G.S.R. 603(E) published in Gazette of India dated the 8th June, 1989 together with an explanatory memorandum seeking to exempt cancer patients, when travelling for their treatment, infants, blind persons, invalid passengers (stretcher cases) from the payment of Inland Air Travel Tax subject to specified conditions.
- (ii) The Inland Air Travel Tax Rules, 1989 published in Notification No. G.S.R. 646(E) in Gazette of India dated the 27th June, 1989 together with an explanatory memorandum.
- (iii) G.S.R. 661(E) published in Gazette of India dated the 30th June, 1989 together with an explanatory memorandum seeking to exempt Members of Diplomatic Missions in India holding Diplomatic Status and their families; career consular officers of foreign consulate in India and their families; and Officials of the United Nations in India or any specialised agency of the United Nations in India and their families who are not nationals of or permanently resident in India, from the payment of Inland Air Travel Tax.
- (iv) G.S.R. 662(E) published in Gazette of India dated the 30th June, 1989 together with an explanatory memorandum seeking to exempt passengers from payment of Inland Air Travel Tax when travelling in a flight chartered by the Central Government, State Government or any Corporation owned or controlled by the Central or any State Government where no individual fares are charged from any passenger and the flight is for official purpose.
- (v) G.S.R. 663(E) published in Gazette of India dated the 30th June, 1989 together with an explanatory memorandum seeking to exempt the passengers from payment of Inland Air Travel Tax when travelling on specified routes in the inaccessible parts of the country.

(18) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 533(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum prescribing effective rates of auxiliary duties of customs on goods.
- (ii) G.S.R. 534(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding total exemption from auxiliary duty of customs on specified goods.
- (iii) G.S.R. 535(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding total exemption from auxiliary duty of customs on certain goods which are wholly or partially exempted from basic duty.
- (iv) G.S.R. 536(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding partial exemption from auxiliary duty in excess of 5 per cent *ad valorem* on specified goods.
- (v) G.S.R. 537(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding partial exemption from auxiliary duty in excess of 5 per cent *ad valorem* on certain goods which are partially exempted from basic duty by the notification.
- (vi) G.S.R. 538(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding partial exemption from auxiliary duty in excess of 30 per cent *ad valorem* on specified goods.
- (vii) G.S.R. 539(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding partial exemption from auxili-

ary duty in excess of 30 per cent *ad valorem* on certain goods which are partially exempted from basic duty by the said notification.

- (viii) G.S.R. 540(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum fixing the level of auxiliary duty on component parts of simulators of aeroplanes etc.
- (ix) G.S.R. 541(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding partial exemption from auxiliary duty on exposed cinematographic films.
- (x) G.S.R. 542(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding fixation of rate of auxiliary duty on component parts of medical electronic equipments.
- (xi) G.S.R. 543(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding fixation of level of auxiliary duty on component parts of machinery imported for initial setting up etc. of specified machinery.
- (xii) G.S.R. 544(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum regarding fixation of level of auxiliary duty on copper wire bars etc. produced cut of copper reverts etc. exported earlier.
- (xiii) G.S.R. 545(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum providing exemption from special excise duty on all imported goods.
- (xiv) G.S.R. 581(E) published in Gazette of India dated the 31st May, 1989 together with an explanatory memorandum declaring 54 items when used for export production as wholly imported for determining the Duty Drawback Rates effective from 1st June, 1989.
- (xv) G.S.R. 584(E) published in Gazette of India dated the

1st June, 1989 together with an explanatory memorandum making certain amendments to Notifications No. 77/86-Cus. and 136/86-Cus., dated the 17th February, 1986.

(xvi) G.S.R. 656(E) and G.S.R. 657(E) published in Gazette of India dated the 30th June, 1989 together with an explanatory memorandum prescribing a basic customs duty of 25 per cent and 5 per cent of auxiliary duty of customs in respect of goods imported for the purpose of off-shore oil exploration/exploitation.

(xvii) G.S.R. 677(E) and G.S.R. 678(E) published in Gazette of India dated the 4th July, 1989 together with an explanatory memorandum providing a concessional rate of customs duty of 35 per cent *ad valorem* on jigat, a raw material used in the manufacture of agarbati.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1987-88 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jute Manufactures Development Council, Calcutta, for year 1987-88.

(20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

5. Report of the Committee on Private Members' Bills and Resolutions

Shri Ram Awadh Prasad presented the Sixty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

6. Reports and Minutes of Committee on Public Undertakings

Shri Vakkom Purushothaman presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:—

- (1) Sixtieth Report on State Trading Corporation of India Limited and Minutes of the sittings of the Committee relating thereto.
- (2) Sixty-fourth Report on Action taken by Government on the recommendations contained in their Forty-sixth Report on Bharat Gold Mines Limited.

7. Government Bill—Introduced

The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Bill, 1989

8. Matters Under Rule 377

(1) Shri Umakant Mishra raised a matter regarding need to set up an Industrial Growth Centre near Mirzapur, Uttar Pradesh.

(2) Shri Harihar Soren raised a matter regarding need to nationalise the Orissa Mineral Development Company Limited, Thakurani.

(3) Shri Kalicharan Sakargaym raised a matter regarding need to set up the proposed Oil Refinery by Bharat Petroleum Corporation in Khandwa district of Madhya Pradesh.

(4) Shri Mohd. Ayub Khan (Jhunjunu) raised a matter regarding need to attach some bogies for passengers in the goods train running between Dabra and Singhana for Khetri Copper project.

(5) Shri Lakshman Mallick raised a matter regarding need to clear the proposal for setting up of Ship Breaking Yards at Paradeep and Gopalpur (Orissa).

(6) Shri Harish Rawat raised a matter regarding need to reinstate the dismissed D.T.C. employees.

(7) Shri Keshorao Pardhi raised a matter regarding need to provide more railway facilities in Vidharbha region.

9. Government Bills—Under Consideration

* (i) The Constitution (Sixty-fourth Amendment) Bill, 1989

* (ii) The Constitution (Sixty-fifth Amendment) Bill, 1989

Combined discussion on the motions for consideration of the Bills moved by Shri Rajiv Gandhi on 8th August, 1989, continued

The following members took part in the debate:—

(1) Dr. (Smt.) Phulrenu Guha

* Discussed together.

- (2) Shri Somnath Rath
- (3) Shri Virdhi Chander Jain
- (4) Shri K. Mohan Das
- (5) Shri Umakant Mishra
- (6) Ch. Ram Prakash
- (7) Shri Gopeshwar
- (8) Kum. Mamata Banerjee
- (9) Shri Syed Shahabuddin
- (10) Smt. Jayanti Patnaik
- (11) Shri Vijay N. Patil
- (12) Prof. Saif-ud-Din Soz
- (13) Dr. P. Vallal Peruman
- (14) Shri K.P. Singh Deo
- (15) Shri Mohd. Ayub Khan (Udhampur-J&K)
- (16) Prof. P. J. Kurien
- (17) Smt. Prabhawati Gupta
- (18) Shri Janardhana Poojary
- (19) Smt. Usha Thakkar
- (20) Shri E.S.M. Pakeer Mohamed
- (21) Shri Manikrao Hodlya Gavit
- (22) Shri P.K. Thungon
- (23) Shri Pratap Bhanu Sharma
- (24) Shri R.S. Mane
- (25) Dr. G.S. Rajhans
- (26) Shri Sharad Dighe
- (27) Shri N. Tombi Singh
- (28) Shri Ram Singh Yadav
- (29) Shri Yogeshwar Prasad Yogesh
- (30) Shri Shantaram Naik
- (31) Shri Mohd. Ayub Khan (Jhununu—Rajasthan)
- (32) Shri Dharam Pal Singh Malik
- (33) Shri Lal Vijay Pratap Singh
- (34) Shri K.D. Sultanpuri
- (35) Shri L. Balaraman
- (36) Smt. Usha Rani Tomar
- (37) Shri Atish Chandra Sinha
- (38) Prof. Narain Chand Parashar
- (39) Shri V. Krishna Rao

- (40) Shri S.B. Sidnal
- (41) Shri R.S. Khirhar
- (42) Shri Bharat Singh
- (43) Prof. Meijinlung Kamson

The discussion was not concluded.

****10. Statement by Minister**

The Minister of State in the Ministry of Home Affairs made a statement regarding Bodo Agitation.

*****11. Statement by Prime Minister**

The Prime Minister made a statement regarding enhancement of pension and provision of additional facilities to freedom fighters under Central Swatantrata Sainik Samman Pension Scheme.

12. Report of Business Advisory Committee

Shri P. Namgyal presented the Seventy-fourth Report of the Business Advisory Committee.

7.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th August, 1989)

SUBHASH C. KASHYAP,
Secretary-General.

** At 4.32 P.M.
*** At 5.34 P.M.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, August 10, 1989/Sravana 19, 1911 (Saka)

No. 478

11.02 A.M.

1. Starred Questions

Starred Question Nos. 343—348 were orally answered. Replies to the remaining questions were laid on the Table.

2. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Human Resource Development regarding appointment of Principals and Senior Lecturers in District Institutes for Education and Training in Kerala was orally answered and supplementaries thereon were also answered.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3292—3335, 3337—3450, 3452—3456 and 3457-A were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Sports Authority of India for the year 1987-88.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
- (i) The Merchant Shipping (Load Line) Amendment Rules, 1989 published in Notification No. G.S.R. 425(E) in Gazette of India dated the 4th April, 1989.
 - (ii) The Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1989 published in Notification No. G.S.R. 673(E) in Gazette of India dated the 3rd July, 1989.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
- (i) G.S.R 610(E) published in Gazette of India dated the 9th June, 1989 approving the Calcutta Port Trust Employees' (Medical Attendance and Treatment) Regulations, 1989.
 - (ii) G.S.R 644(E) published in Gazette of India dated the 26th June, 1989 approving the Calcutta Port Trust Employees' (Leave Travel Concession) First Amendment, Regulations, 1989.
 - (iii) G.S.R 648(E) published in Gazette of India dated the 27th June, 1989 approving the Mormugao Port Trust (Handling of freight Containers containing dangerous/hazardous Cargo) Regulations, 1988.
 - (iv) G.S.R 672(E) published in Gazette of India dated the 3rd July, 1989 approving the Cochin Trust Employees' (Leave) Amendment Regulations, 1989.
 - (v) G.S.R 681(E) published in Gazette of India dated the 5th July, 1989 approving the Paradip Port Trust (adaptation of Rules) (Second Amendment) Regulations, 1989.
 - (vi) G.S.R 688(E) published in Gazette of India dated the 7th July, 1989 approving the Paradip Port Trust (Distraint or Arrest and Sale of vessels) Regulations, 1988.

- (5) A copy of Notification No. S.O. 368(E) (Hindi and English versions) published in Gazette of India dated the 22nd May, 1989 fixing 1st July, 1989 as the date on which the Motor Vehicle Act, 1988 shall come into force, issued under sub-section (3) of section 1 of the Motor Vehicles Act, 1988.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of section 66 of the Motor Vehicles Act, 1988:—
 - (i) S.O. 414(E) published in Gazette of India dated the 8th June, 1989.
 - (ii) S.O. 417(E) published in Gazette of India dated the 8th June, 1989.
 - (iii) S.O. 418(E) published in Gazette of India dated the 8th June, 1989.
 - (iv) S.O. 419(E) published in Gazette of India dated the 8th June, 1989.
- (7) A copy of Notification No. S.O. 415(E) (Hindi and English versions) published in Gazette of India dated the 8th June, 1989 specifying the qualifications and conditions of Drivers of the Tourist vehicles, issued under sub-section (11) of section 88 of the Motor Vehicles Act, 1988.
- (8) A copy of Notification No. S.O. 447(E) (Hindi and English versions) published in Gazette of India dated the 13th June, 1989 fixing 1st October, 1989 as the date on which the provision of sub-rule(2) of Rule 115 of the Central Motor Vehicle Rules, 1989 shall come into force, issued under sub-rule(3) of the rule 1 of the Central Motor Vehicle Rules, 1989.
- (9) A copy of Notification No. S.O. 424(E) (Hindi and English versions) published in Gazette of India dated the 9th June, 1989 specifying the Officers who may register motor vehicles referred to in the said notification, issued under sub-section (1) of section 60 of the Motor Vehicles Act, 1988.
- (10) A copy of Notification No. S.O. 426(E) (Hindi and English versions) published in Gazette of India dated the 9th June,

1989 regarding form of certificates, issued under sub-section (1) of section 88 of the Motor Vehicles Act, 1988.

- (11) A copy of Notification No. S.O. 438(E) (Hindi and English versions) published in Gazette of India dated the 9th June, 1989 regarding special Distinguished Mark to be assigned to public service vehicles covered by special permits issued under sub-section (8) of section 88 of the Motor Vehicles Act, 1988.
- (12) The Rules of the Road Regulations, 1989 (Hindi and English versions) published in Notification No. S.O. 439(E) in Gazette of India dated the 12th June, 1989, issued under section 118 of the Motor Vehicles Act, 1988.
- (13) A copy of Notification No. S.O. 442(E) (Hindi and English versions) published in Gazette of India dated the 12th June, 1989 approving certain devices for indication of alcohol in a person's Blood, issued under section 203 of the Motor Vehicles Act, 1988.
- (14) A copy of Notification No. S.O. 444(E) (Hindi and English versions) published in Gazette of India dated the 12th June, 1989 regarding allotment of groups of letters to the States and Union Territories, issued under sub-section (6) of section 41 of the Motor Vehicles Act, 1988.
- (15) A copy of Notification No. S.O. 475(E) (Hindi and English versions) published in Gazette of India dated the 21st June, 1989 substituting the Schedule to the said Act, issued under sub-section (7) of section 116 of the Motor Vehicles Act, 1988.
- (16) A copy of Notification No. S.O. 441(E) (Hindi and English versions) published in Gazette of India dated the 12th June, 1989 specifying certain drugs rendering a person incapable of exercising proper control over the vehicle, issued under section 185 of the Motor Vehicle Act, 1988.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1986-87.

- (ii) **Annual' Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.**
- (18) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.**
- (19) (i) **A copy of the Annual Report (Hindi and English versions) of the Shipping Development Fund Committee for the year 1986-87 along with Audited Accounts under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Shipping Development Fund Committee for the year 1986-87.**
- (20) **A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.**
- (21) **A copy of the Pulses, Edible Oilseeds and Edible Oils (Storage Control) Third Amendment Order, 1989 (Hindi and English versions) published in Notification No. S.O. 351(E) in Gazette of India dated the 10th May, 1989, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.**
- (22) (i) **A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 1988-89 along with Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 1988-89.**
- (23) (i) **A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1987-88 along with Audited Accounts.**
- (ii) **A copy of the Review (Hindi and English versions) by the Government on the working of the Sangeet Natak Akademi, New Delhi, for the year 1987-88.**

- (24) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1987-88.
- (26) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) A statement regarding Review by the Government on the working of the Indian Dairy Corporation, Baroda, for the period from 1st April, 1987 to 11th October, 1987.
- (ii) Annual Report of the Indian Dairy Corporation, Baroda, for the period from 1st April, 1987 to 11th October, 1987 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Animal Welfare Board of India, Madras, for the year 1987-88 within the stipulated period of nine months after the close of the Accounting year.

5. Parliamentary Committees—Summary of Work

Secretary-General laid on the Table a copy of the Parliamentary Committees (Other than Financial Committee)—Summary of Work (Hindi and English versions) pertaining to the period 1 June, 1988 to 31 May, 1989.

6. Reports of Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Arvind Netam laid on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Report of the Study Tour of Study Group I of the Committee on its visit to Calcutta, Itanagar, Guwahati, Gangtok, Darjeeling and Calcutta during June, 1989.
- (2) Report of the Study Tour of Study Group II of the Committee on its visit to Vadodara, Bombay, Hyderabad, Visakhapatnam and Bhubaneshwar during June, 1989.

7 Report of Committee on Government Assurances

Prof. Narain Chand Parashar presented the Twenty-first Report (Hindi and English versions) of the Committee on Government Assurances.

8 Motion Regarding Seventy-Fourth Report of Business Advisory Committee

Shrimati Sheila Dikshit moved the following motion:—

“That this House do agree with the Seventy-fourth Report of the Business Advisory Committee presented to the House on the 9th August, 1989.”

The motion was adopted.

9 Government Bill—Introduced

The Customs (Amendment) Bill, 1989

10 Matters under Rule 377

(1) Shri Birbal raised a matter regarding need to complete the unfinished work at Tibbi railway station.

(2) Shri Jagdish Awasthi raised a matter regarding need to take necessary measures to solve the drinking water problem in Kanpur.

(3) Shri Bharat Singh raised a matter regarding need to lay sewers, roads and drains in villages of outer Delhi.

(4) Shri Nandlal Choudhary raised a matter regarding need to run Indore-Howrah Express daily.

(5) Shri Mullappally Ramchandran raised a matter regarding need to modernise the Calicut airport and extend the runway to facilitate international flights.

(6) Smt. Akbar Jahan Abdullah raised a matter regarding need to provide financial assistance to Jammu and Kashmir Government to solve unemployment problem in the State.

(7) Smt. Chandresh Kumari raised a matter regarding need to grant family pension to the widows of ex-servicemen who marry after retirement.

(8) Shri Kali Prasad Pandey raised a matter regarding need to direct Bihar and Uttar Pradesh Governments to include 'Gaur' Tribe in the list of Scheduled Tribes.

11. Government Bills—Passed

* (i) *The Constitution (Sixty-fourth Amendment) Bill, 1989.*

* (ii) *The Constitution (Sixty-fifth Amendment) Bill, 1989.*

Combined discussion on the motions for consideration of the above Bills moved by Shri Rajiv Gandhi on 8th August, 1989, continued.

The following members took part in the debate:—

- (1) Dr. Rajendra Kumari Bajpai
- (2) Shri Kadambur M.R. Janarthanan
- (3) Shri Surendra Pal Singh
- (4) Shri G.M. Banatwalla
- (5) Shri B. Shankaranand
- (6) Shri Harish Rawat
- (7) Shri Shankarlal
- (8) Shri Ganga Ram
- (9) Dr. Chandra Shekhar Tripathi
- (10) Shri Sriballav Panigrahi

* Discussed together

- (11) Shri Motilal Singh
- (12) Shri Digvijaya Singh
- (13) Shri Bhishma Deo Dube
- (14) Smt. Chandresh Kumari
- (15) Shri Asutosh Law
- (16) Shri Digvijaya Singh

Shri Bhajan Lal replied to the debate on the Constitution (Sixty-fourth Amendment) Bill, 1989.

Smt. Mohsina Kidwai replied to the debate on the Constitution (Sixty-fifth Amendment) Bill, 1989.

(i) On the motion for consideration of the *Constitution (Sixty-fourth Amendment) Bill*, the House divided, Ayes *327; Noes *Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-Clause consideration of the Bill was then taken up.

On the motion for adoption of Clause 2, as amended; Clause 3 and Clause 1, as amended, the House divided, Ayes *338; Noes *Nil.

Clause 2, as amended; Clause 3 and Clause 1, as amended were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Rajiv Gandhi.

Shri Syed Shahabuddin took part in the debate.

On the motion, the House divided Ayes *343; Noes *1.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by

* Subject to correction.

the requisite majority in accordance with the provisions of Article 368 of the Constitution.

(ii) On the motion for consideration of the *Constitution (Sixty-fifth Amendment) Bill*, the House divided, Ayes *343; Noes *Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-Clause consideration of the Bill was then taken up.

On the motion for adoption of Clause 2, as amended; Clause 3 and Clause 1, as amended, the House divided, Ayes *325; Noes *Nil.

Clause 2, as amended; Clause 3 and Clause 1, as amended, were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Rajiv Gandhi.

The following Members took part in the debate:—

- (1) Shri Syed Shahabuddin
- (2) Smt. Mohsina Kidwai

On the motion, the House divided, Ayes *331; Noes *Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of Article 368 of the Constitution.

12. Government Bill—Passed

The Constitution (Sixty-third Amendment) Bill, 1989.

The motion for consideration of the Bill was moved by Shri Buta Singh.

On the motion for consideration of the Bill, the House divided, Ayes *332; Noes *Nil. The motion was adopted by a majority of

* Subject to correction.

the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-Clause consideration of the Bill was then taken up.

On the motion for adoption of Clause 2, as amended and Clause 1, as amended, the House divided, Ayes *329; Noes *Nil.

Clause 2, as amended and Clause 1, as amended, were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Buta Singh.

On the motion, the House divided, Ayes *328; Noes *Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of Article 368 of the Constitution.

6.23 P.M.—

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th August, 1989)

SUBHASH C. KASHYAP,
Secretary-General.

* Subject to correction.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, August 11, 1989/Sravana 20, 1911 (Saka)

No. 479

11.02 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Yadav Narain Jadhav, a Member of the Second Lok Sabha; Shri Srichand Singhal, a Member of the First Lok Sabha and Shri T.N. Viswanatha Reddy, a Member of the First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 365-368, 372, 373, 375 and 376 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3458-3489, 3491-3563 and 3567-3642 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delimitation of Council Constituencies (Uttar Pradesh) Amendment Order, 1989 (Hindi and English versions) published in Notification No. S.O. 501(E) in Gazette of India dated the 30th June, 1989, under sub-section (3) of section 13 of the Representation of the People Act, 1950.

- (2) A copy of the Registration of Electors (Amendment) Rules, 1989 (Hindi and English versions) published in Notification No. S.O. 409(E) in Gazette of India dated the 6th June, 1989, under sub-section (3) of section 28 of the Representation of the People Act, 1950.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951:—
- (i) The Conduct of Elections (Amendment) Rules, 1989 published in Notification No. S.O. 364(E) in Gazette of India dated the 18th May, 1989 together with a corrigendum thereto to its Hindi version published in Notification No. S.O. 592(E) in Gazette of India dated the 28th July, 1989.
 - (ii) The Conduct of Elections (Second Amendment) Rules, 1989 published in Notification No. S.O. 542(E) in Gazette of India dated the 13th July, 1989.
- (4) A copy of the Report (Hindi and English versions) on the progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in recruitment and promotion categories on the Railways for the year ended the 31st March, 1988.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944 :—
- (i) G.S.R. 338(E) published in Gazette of India dated the 3rd March, 1989 together with an explanatory memorandum seeking to amend Notification No.82/88-CE dated the 1st March, 1988.
 - (ii) G.S.R. 519(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum seeking to amend Notification No. 157/83-CE dated the 21st May, 1983 so as to prescribe the effective rate of duty on processed Nylon Tyre Cord Fabrics.
 - (iii) G.S.R. 520(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum.

dum seeking to exempt certain specified goods from the levy of special excise duty.

- (iv) G.S.R. 521(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum seeking to exempt excisable goods produced in a Free Trade Zone or in a 100 per cent Export Oriented Undertaking from the levy of Special excise duty.
- (v) G.S.R. 522(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum seeking to grant set-off of special excise duty paid on inputs in certain circumstances.
- (vi) G.S.R. 523(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum seeking to provide an effective rate of duty at Rs. 10.50 per sq. metre on marble tiles falling under sub-heading No. 2504.31.
- (vii) G.S.R. 524(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum seeking to rescind Notification No.22/88-CE dated the 1st March, 1988.
- (viii) G.S.R. 525(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum making certain amendments to Notification No. 20/89-Cent. Excise dated the 1st March, 1989 so as to omit an entry providing exemption from excise duty to power alcohol.
- (ix) G.S.R. 526(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum prescribing 35 per cent excise duty on products consisting of sheets of paper or paper board impregnated coated or covered with plastics, compressed together in one or more operations.
- (x) G.S.R. 527(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum making certain amendments to Notifica-

tion No. 116/89-CE dated the 27th April, 1989 adding thereby an explanation to the said Notification.

- (xi) G.S.R. 528(E) and G.S.R. 529(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum providing exemption from excise duty on certain specified goods manufactured in the mints of the Government of India.
- (xii) G.S.R. 530(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum providing for grant of rebate of special excise duty when excisable goods are exported under Rules 12, 12A and 191A of the Central Excise Rules, 1944.
- (xiii) G.S.R. 531(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum providing for movement of excisable goods without payment of excise duty for manufacture in bond and subsequent export of excisable goods.
- (xiv) G.S.R. 532(E) published in Gazette of India dated the 12th May, 1989 together with an explanatory memorandum allowing credit of special excise duty paid on inputs.
- (xv) G.S.R. 585(E) published in Gazette of India dated the 1st June, 1989 together with an explanatory memorandum seeking to extend the existing duty exemption to ropes made out of duty paid yarn to ropes made out of duty paid mono filament, tapes and strips also.
- (xvi) G.S.R. 617(E) published in Gazette of India dated the 12th June, 1989 together with an explanatory memorandum redefining "Chindies" as "side trimmings of coated width not exceeding six centimeters."
- (xvii) G.S.R. 618(E) published in Gazette of India dated the 12th June, 1989 together with an explanatory memorandum making certain amendments to Notification Nos. 63/87-CE dated the 1st March, 1987 and 82/88-CE dated the 1st March, 1988.
- (xviii) G.S.R. 676(E) published in Gazette of India dated the 4th July, 1989 together with an explanatory memorandum

exempting burnt clay tiles conforming to I.S. specification No. 3367-1975 from Central Excise duty.

- (xix) G.S.R. 684(E) published in Gazette of India dated the 6th July, 1989 together with an explanatory memorandum making certain amendments to Notification No. 144/89-CE dated the 19th May, 1989.
- (xx) G.S.R. 457(E) published in Gazette of India dated the 21st April, 1989 together with an explanatory memorandum prescribing the effective rate of duty on processed Nylon tyre cord fabrics at par with the tariff rate of duty.
- (xxi) G.S.R. 564(E) published in Gazette of India dated the 23rd May, 1989 together with an explanatory memorandum amending the Central Excise Rules in order to provide for the payment of excise duty on matches in metric system with effect from 1st July, 1989.
- (xxii) G.S.R. 692(E) published in Gazette of India dated the 11th July, 1989 together with an explanatory memorandum seeking to amend the Notification No. 124/86-CE, dated the 1st March, 1986.
- (xxiii) G.S.R. 697(E) published in Gazette of India dated the 17th July, 1989 together with an explanatory memorandum providing for a concessional rate of duty on the wastes of acrylic staple fibre and tow, including tops thereof, falling under sub-heading No. 5503.19.
- (xxiv) G.S.R. 698(E) published in Gazette of India dated the 17th July, 1989 together with an explanatory memorandum providing for a concessional rate of duty on polyester staple fibre and tow, including tops thereof if such items have been manufactured from wastes, falling within the chapter 54 or 55 of the said Schedule, by the process of recycling of such wastes in India.
- (xxv) G.S.R. 700(E) published in Gazette of India dated the 17th July, 1989 together with an explanatory memorandum providing partial exemption from excise duty on LPG intended for use in the manufacture of polyisobutylene, by which duty becomes chargeable only on the

quantity of LPG actually consumed in the manufacture of polyisobutylene.

- (xxvi) G.S.R. 701(E) published in Gazette of India dated the 17th July, 1989 together with an explanatory memorandum providing concessional rate of excise duty on naphtha for use in the manufacture of specified chemicals so as to specifically include ammonia in the list of specified chemicals.
- (xxvii) G.S.R. 737(E) published in Gazette of India dated the 1st August, 1989 together with an explanatory memorandum seeking to exempt billets, rods and sheets of oxygen-free copper or beryllium copper manufactured by the Defence Metallurgical Research Laboratory, Hyderabad out of copper supplied by the Hindustan Copper Limited from excise duty.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 636(E) published in Gazette of India dated the 22nd June, 1989 together with an explanatory memorandum seeking to amend the technical specification of the toughended glass allowed at nil rate of counter-vailing duty when imported for the manufacture of solar cells/modules.
- (ii) G.S.R. 637(E) published in Gazette of India dated the 22nd June, 1989 together with an explanatory memorandum seeking to fully exempt artificial electronic ear (Cochlear implant) from the customs duty leviable thereon when imported by handicapped or disabled person for his personal use.
- (iii) G.S.R. 653(E) published in Gazette of India dated the 30th June, 1989 together with an explanatory memorandum seeking to extend the validity of Notification No. 522/86-Cus., dated the 31st December, 1986 upto 30th June, 1990.
- (iv) G.S.R. 654(E) published in Gazette of India dated the 30th June, 1989 together with an explanatory memorandum seeking to exempt pig iron from auxiliary duty of customs in excess of 5 per cent *ad valorem*.

- (v) G.S.R. 655(E) published in Gazette of India dated the 30th June, 1989 together with an explanatory memorandum seeking to remove the redundant entry in Notification No. 159/89-Cus., dated the 12th May, 1989.
- (vi) G.S.R. 683(E) published in Gazette of India dated the 6th July, 1989 together with an explanatory memorandum regarding the raw materials required for the manufacture of electronic components.
- (vii) G.S.R. 699(E) published in Gazette of India dated the 17th July, 1989 together with an explanatory memorandum seeking to extend the existing import duty exemption to raw wool imported by registered apex State Level Khadi Federations.
- (viii) G.S.R.702(E) and G.S.R. 703(E) published in Gazette of India dated the 17th July, 1989 together with an explanatory memorandum seeking to fully exempt foodstuffs and provisions imported by a foreign citizen from customs duties, subject to certain conditions.
- (ix) G.S.R.704(E) published in Gazette of India dated the 17th July, 1989 together with an explanatory memorandum seeking to exempt duty on specified life saving drugs.
- (x) G.S.R.722(E) published in Gazette of India dated the 31st July, 1989 together with an explanatory memorandum prescribing concessional rate of customs duty to goods (other than raw materials) for the manufacture of two wheeled motor vehicles and also to extend the validity of Notification No. 351/85-Cus., dated the 5th December, 1985 upto 31st July, 1990.
- (xi) G.S.R.729(E) published in Gazette of India dated the 1st August, 1989 together with an explanatory memorandum seeking to make certain amendment to the Notification No. 345/86-Cus. dated the 16th July, 1986.
- (xii) G.S.R. 733(E) and G.S.R.734(E) published in Gazette of India dated the 1st August, 1989 together with an explanatory memorandum seeking to exempt consumable goods imported by public funded research institutions under the Department of Space and Atomic Energy from the whole of the basic, additional and auxiliary duties of customs.

- (7) A copy of the Order (Hindi and English versions) issued by the President in pursuance of article 280 of the Constitution and the Finance Commission (Miscellaneous Provision) Act, 1951 published in Notification No. S.O. 544 in the Gazette of India dated the 13th July, 1989 making certain amendment in the order published in Notification No. S.O.581(E) dated the 17th June, 1987.
- (8) A statement (Hindi and English versions) indicating the results of Market Loans floated in May, 1989.
- (9) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
- (i) The National Savings Certificates (VII Issue) (Amendment) Rules, 1989 published in Notification No. G.S.R.696(E) in Gazette of India dated the 17th July, 1989.
 - (ii) The Indira Vikas Patra (Amendment) Rules, 1989 published in Notification No. G.S.R.720(E) in Gazette of India dated the 28th July, 1989.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Bank Act, 1873:—
- (i) The Post Office Savings Accounts (Third Amendment) Rules, 1989 published in Notification No. G.S.R.695(E) in Gazette of India dated the 17th July, 1989.
 - (ii) The Post Office Recurring Deposit (Amendment) Rules, 1989 published in Notification No. G.S.R.708(E) in Gazette of India dated the 21st July, 1989.
- (11) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its subsidiary Banks viz. State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the period from 1st January, 1988 to 31st March, 1989 along with the Accounts and the Auditor's Report thereon, under sub-section (4) of section

40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959:

- (12) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) Report on the working and activities of the Central Bank of India for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of India for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and the Auditor's Report thereon.
 - (iii) Report on the working and activities of the Punjab National Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon.
 - (iv) Report on the working and activities of the Canara Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon.
 - (v) Report on the working and activities of the United Bank of India for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon.
 - (vi) Report on the working and activities of the Dena Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon.
 - (vii) Report on the working and activities of the Syndicate Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon.
 - (viii) Report on the working and activities of the Union Bank of India for the period from 1st January, 1988 to 31st March, 1989 along with the Accounts and Auditor's Report thereon.

- (ix) Report on the working and activities of the Indian Bank for the period from 1st January, 1988 to 31st March, 1989 along with the Accounts and Auditor's Report thereon.
 - (x) Report on the working and activities of the Bank of Maharashtra for the period from 1st January, 1988 to 31st March, 1989 along with the Accounts and Auditor's Report thereon.
 - (xi) Report on the working and activities of the Indian Overseas Bank for the period from 1st January, 1988 to 31st March, 1989 along with the Accounts and Auditor's Report thereon.
- (13) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
- (i) Report on the working and activities of the Vijaya Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Punjab and Sind Bank for the period from 1st January, 1988 to 31st March, 1989 along with the Accounts and the Auditor's Report thereon.
 - (iii) Report on the working and activities of the Oriental Bank of Commerce for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and the Auditor's Report thereon.
 - (iv) Report on the working and activities of the New Bank of India for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and the Auditor's Report thereon.
 - (v) Report on the working and activities of the Corporation Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and the Auditor's Report thereon.

- (vi) Report on the working and activities of the Andhra Bank for the period from 1st January, 1988 to 31st March, 1989 along with Accounts and Auditor's Report thereon.
- (14) A copy of the One Hundred Thirty-Second Report (Hindi and English versions) of the Law Commission on need for amendment of the provisions of Chapter IX of the code of criminal procedure, 1973 in order to ameliorate the hardship and mitigate the distress of neglected women, children and parents.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1987-88 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1987-88.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A statement (Hindi and English versions) correcting the reply given on 1st August, 1989 to Unstarred Question No. 2143 by Shri Chhitubhai Gamit regarding tidal wave energy in Gujarat.
- (18) A copy of the Tea Board (Recruitment and Conditions of Service of Director of Tea Development appointed by Government) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 505 (E) in Gazette of India dated the 4th May, 1989, under sub-section (3) of section 49 of the Tea Act, 1953.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the

Tea Trading Corporation of India Limited, Calcutta, for the year 1986-87.

- (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A statement (Hindi and English versions) explaining reasons for not laying the Audited Accounts of the Spices Board for the year 1987-88, within the stipulated period of nine months after the close of the Accounting year.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Coffee Act, 1942:—
- (i) The Coffee (Amendment) Rules, 1989 published in Notification No. G.S.R. 427(E) in Gazette of India dated the 5th April, 1989.
- (ii) The Coffee (Second Amendment) Rules, 1989 published in Notification No. G.S.R. 462(E) in Gazette of India dated the 22nd April, 1989.
- (23) A copy each of the following statements (Hindi and English versions) showing the action taken by the Government on the various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth Lok Sabha:—
- (i) Statement No. XVI — Third Session, 1985
- (ii) Statement No. XXIII — Fifth Session, 1986
- (iii) Statement No. XXI — Sixth Session, 1986
- (iv) Statement No. XVIII — Seventh Session, 1986
- (v) Statement No. XVIII — Eighth Session, 1987
- (vi) Statement No. XIV — II Part of Eighth Session, 1987
- (vii) Statement No. XIII — Ninth Session, 1987
- (viii) Statement No. XI — Tenth Session, 1988
- (ix) Statement No. VII — Eleventh Session, 1988
- (x) Statement No. IV — Twelfth Session, 1988
- (xi) Statement No. III — Thirteenth Session, 1989

5. Assent to Bills

Secretary-General laid on the Table the following three Bills passed by the Houses of Parliament during the current session and assented to :—

- (1) The Delhi Motor Vehicles Taxation (Amendment) Bill, 1989
- (2) The Punjab Appropriation (No. 2) Bill, 1989.
- (3) The Appropriation (No. 4) Bill, 1989.

6. Minutes of Committee on Private Members' Bills and Resolutions

Shri M. Thambi Durai laid on the Table Minutes (Hindi and English versions) of the Sixty-seventh and Sixty-eighth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

7. Reports of Public Accounts Committee

Shri P. Kolandaivelu presented the following Reports (Hindi and English versions) of Public Accounts Committee:

- (1) Hundred and Seventy-Third Report (8th Lok Sabha) on Assessment Procedure-Summary and Scrutiny Assessment.
- (2) Hundred and Seventy-Eighth Report on action taken on 65th Report (8th Lok Sabha) on Customs Receipts-Incorrect grant of exemption-Default under the duty exemption entitlement scheme.
- (3) Hundred and Seventy-Ninth Report on action taken on 110th Report (8th Lok Sabha) on Union Excise Duties-Fraudulent procurement of central excise stamps by match factories.
- (4) Hundred and Eightieth Report on action taken on 114th Report (8th Lok Sabha) on Extra expenditure due to delay in development of an equipment.
- (5) Hundred and Eighty-First Report on action taken on 56th Report (8th Lok Sabha) on Loss on Procurement of Lac.
- (6) Hundred and Eighty-Second Report on action taken on 132nd Report (8th Lok Sabha) on Frauds committed by extra Departmental staff.

- (7) Hundred and Eighty-Third Report on action taken on 100th Report (8th Lok Sabha) on Review on Working of Calcutta Telephones.
- (8) Hundred and Eighty-Fourth Report on action taken on 87th Report (8th Lok Sabha) on New Delhi-Ambala Coaxial Expansion Scheme.

8. Report of the Committee on Subordinate Legislation

Shri K.J. Abbasi presented the Twenty-fifth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

9. Report of the Committee on Government Assurances

Prof. Narain Chand Parashar presented the Twenty-second Report (Hindi and English versions) of the Committee on Government Assurances.

10. Statements by Ministers

- (1) The Minister of State for Parliamentary Affairs made a statement regarding Government Business for the week commencing the 14th August, 1989.
- * (2) The Minister of State of the Ministry of Surface Transport made a statement regarding removal of difficulties faced in the implementation of the Motor Vehicles Act, 1988 and the Motor Vehicles Rules, 1989.
- ** (3) The Minister of State in the Ministry of External Affairs made a statement regarding "International Convention on Tibet and Peace in South Asia."

11. Matters Under Rule 377

- (1) Prof. Nirmala Kumari Shaktawat raised a matter regarding need for uniform pension to all ex-servicemen.
- (2) Shri V.S. Vijayaraghavan raised a matter regarding need to

* At 3.02 P.M.

** At 5.27 P.M.

renew the agreement between Kerala and Tamil Nadu on Parambikulam-Aliyar river water project.

(3) Shri S. Singaravadivel raised a matter regarding need to solve the dispute over sharing of Cauvery Waters.

(4) Shri Chandra Kishore Pathak raised a matter regarding need to construct an over-bridge at Saharsa railway station.

(5) Shri Nirmal Khatri raised a matter regarding need to run a new train between Faizabad and Lucknow.

(6) Dr. P. Vallal Peruman raised a matter regarding need to introduce voluntary retirement schemes in Neyveli Lignite Corporation.

(7) Kum. Mamata Banerjee raised a matter regarding need to commemorate the memory of Khudiram Bose.

12. Discussion Under Rule 193

Shri Harish Rawat raised a discussion on the demand for waiver of agricultural loans.

The following members took part in the debate:—

(1) Shri Balkavi Bairagi

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.07 P.M.)

(2) Shri Ram Pyare Panika

(3) Shri Jagannath Patnaik

(4) Shri Syed Shahabuddin

(5) Shri V.S. Vijayaraghavan

(6) Shri I. Rama Rai

(7) Shri N. Tombi Singh

(8) Kum. Mamata Banerjee

(9) Smt. Basavarajeswari

(10) Dr. G.S. Rajhans *(Speech unfinished)*

The discussion was not concluded.

13. Motion Regarding Sixty-eighth Report of the Committee on Private Members' Bills and Resolutions

Shri Ram Awadh Prasad moved the following motion:—

“That this House do agree with the Sixty-eighth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 9th August, 1989.”

The motion was adopted.

14. Private Members’ Resolution—Under Consideration

Further discussion on the following Resolution moved by Dr. G.S. Rajhans on the 28th July, 1989, continued:—

“This House urges upon the Government to provide suitable employment to at least one member in each family.”

The following members took part in the debate:—

- (1) Shri Mahabir Prasad Yadav
- (2) Shri Ram Bhagat Paswan
- (3) Smt. Basavarajeswari
- (4) Shri G.S. Basavaraju
- (5) Shri Chintamani Jena
- (6) Shri Kali Prasad Pandey
- (7) Shri Damodar Pandey
- (8) Shri N. Tombi Singh
- (9) Shri Balkavi Bairagi
- (10) Ch. Sunder Singh
- (11) Shri K.D. Sultanpuri
- (12) Dr. (Smt.) Phulrenu Guha
- (13) Shri Mohd. Ayub Khan (Udhampur—J&K)
- (14) Shri Yogeshwar Prasad Yogesh (*Speech unfinished*)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th August, 1989)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN - PART I

[Brief Record of Proceedings]

Monday, August 14, 1989/Sravana 23, 1911 (Saka)

No. 480

11.05 A.M.

1. Papers Laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :-

- (i) The Indian Administrative Service (Probation) Amendment Rules, 1989 published in Notification No. 638(E) in Gazette of India dated the 23rd June, 1989.
- (ii) The Indian Police Service (Probation) Amendment Rules, 1989 published in Notification No. G.S.R. 639(E) in Gazette of India dated the 23rd June, 1989.
- (iii) The All India Services (Study Leave) Amendment Regulations, 1989 published in Notification No. G.S.R. 658(E) in Gazette of India dated the 30th June, 1989.
- (iv) The Indian Administrative Service (Appointment by Promotion) Third Amendment Regulations, 1989 published in Notification No. G.S.R. 726(E) in Gazette of India dated the 1st August, 1989.

(2) A copy of the Border Security Force (Seniority, Promotion and Superannuation of Officers) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 416(E) in

Gazette of India dated the 17th June, 1989, under sub-section (3) of section 141 of the Border Security Force Act, 1968.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1986-87 together with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1986-87.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

2. Government Bills - Introduced

(1) The Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1989.

(2) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1989.

(3) The National Waterway (Quilon-Kottapuram Stretch of West Coast Canal and Champakara and Udyogmandal Canals) Bill, 1989.

3. Matters Under Rule 377

(1) Smt. M. Chandrasekhar raised a matter regarding need to connect Sriperumbudur with railway line in the Eighth Plan.

(2) Shri Jujhar Singh raised a matter regarding need to declare Sorsan in Distt. Kora, Rajasthan as a game sanctuary.

(3) Dr. Golam Yazdani raised a matter regarding need to construct over-bridges at National Highway No. 34 near Dalkota railway station and at railway crossing at Kishanganj.

(4) Prof. Narain Chand Parashar raised a matter regarding need to accept the recommendations of Mandal Commission on backward classes and include certain castes / tribes in the list of scheduled castes / tribes.

4. Government Bill - Passed

The High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1989.

Discussion on the motion for consideration of the Bill moved by Shri B. Shankaranand on the 28th July, 1989, continued.

The following members took part in the debate:-

- (1) Shri Y.S. Mahajan
- (2) Shri Virdhi Chander Jain
- (3) Shri Haroobhai Mehta
- (4) Dr. G.S. Rajhans
- (5) Shri K.D. Sultanpuri
- (6) Shri Yogeshwar Prasad Yqgesh
- (7) Shri Ram Bhagat Paswan
- (8) Shri Syed Shahabuddin
- (9) Shri Somnath Rath

Shri B. Shankaranand replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 7 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri B. Shankaranand.

The motion was adopted and the Bill, as amended, was passed.

5. Government Bill—Under Consideration

The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Bill, 1989.

The motion for consideration of the Bill was moved by Dr. Rajendra Kumari Bajpai.

The following members took part in the debate:—

- (1) Shri Ram Rattan Ram

- (2) Shri Ganga Ram
- (3) Shri Harish Rawat
- (4) Shri Bapulal Malviya
- (5) Shri Syed Shahabuddin
- (6) Shri Harihar Soren
- (7) Shri Digvijaya Singh
- (8) Shri. P.M. Sayeed
- (9) Smt. Basavarajeswari
- (10) Shri Manikrao Hodlya Govit
- (11) Shri Janak Raj Gupta (*Speech unfinished*).

The discussion was not concluded.

6. Discussion Under Rule 193

Shri T. Basheer raised a discussion on the Fourth, Fifth and Sixth Interim Reports and the Final Report of Kudal Commission of Inquiry appointed to inquire into the working and activities including publications and sources and misuse of funds of Gandhi Peace Foundation, Gandhi Smarak Nidhi, All India Serva Seva Sangh, Association of Voluntary Agencies for Rural Development and other organisations closely connected with them, laid on the Table of the House on 7th August, 1989.

The following members took part in the debate:—

- (1) Shri Banwari Lal Purohit
- (2) Shri Syed Shahabuddin
- (3) Shri Braja Mohan Mohanty
- (4) Shri Aziz Qureshi (*Speech unfinished*)

The discussion was not concluded.

7. Government Bill—Passed

The Employees' State Insurance (Amendment) Bill, 1989, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Bindeshwari Dubey.

The following members took part in the debate:—

- (1) Shri Somnath Rath
- (2) Shri Chintamani Jena
- (3) Shri Aziz Qureshi

(4) Shri S. Krishna Kumar

Shri Bindeshwari Dubey replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 47 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bindeshwari Dubey.

The motion was adopted and the Bill was passed.

6.58 p.m.

(Lok Sabha adjourned till 11 A.M. on Wednesday; the 16th August, 1989).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 16, 1989/Sravana 25, 1911 (Saka)

No. 481

11.01 A.M.

1. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Architects (Professional Conduct) Regulations, 1989 (Hindi and English versions) published in Notification No. F.No. CA/1/89 in Gazette of India dated the 11th May, 1989, under sub-section (3) of section 45 of the Architects Act, 1972.
- (2) A copy of the Audit Report (Hindi and English versions) on the accounts of the Board of Apprenticeship Training (Western Region), Bombay, for the years 1987-89.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1983-84.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the North-Eastern Hill University, Shillong, for the year 1983-84.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions)

of the North-Eastern Hill University, Shillong, for the year 1984-85.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the North-Eastern Hill University, Shillong, for the year 1984-85.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1985-86.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the North-Eastern Hill University, Shillong, for the year 1985-86.
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1986-87.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the North-Eastern Hill University, Shillong, for the year 1986-87.
- (11) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Notification No. G.S.R. 741(E) (Hindi and English versions) published in Gazette of India dated the 7th August, 1989 containing corrigendum to Notification No. G.S.R. 350(E) published in Gazette of India dated the 9th March, 1989, under sub-section (2) of section 53 of the Air (Prevention and Control of Pollution) Act, 1981.
- (13) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Shipping Corporation of India Limited, for the year 1987-88.
- (14) A copy of the Punjab Agricultural Produce Markets (Amendment) Act, 1988 (President's Act No. 10 of 1988) (Hindi and

- English versions) published in Gazette of India dated the 16th November, 1988, under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987.
- (15) A copy of the Tamil Nadu Agricultural Produce Markets (Amendment and Special Provisions) Amendment Act, 1988 (President's Act No. 11 of 1988) (Hindi and English versions) published in Gazette of India dated the 5th December, 1988, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1988.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1986-87.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Asiatic Society, Calcutta, for the year 1986-87 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Asiatic Society, Calcutta, for the year 1986-87.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Fertiliser (Control) (Second Amendment) Order, 1989 (Hindi and English versions) published in Notification No. S.O. 581(E) in Gazette of India dated the 27th July, 1989, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

2. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Karnataka Appropriation Bill, 1989, passed by Lok Sabha on the 7th August, 1989.
- (2) That at its sitting held on the 11th August, 1989, Rajya Sabha adopted a motion recommending to Lok Sabha to appoint eight Members of the Lok Sabha to the Joint Committee of the Houses on the Shipping Agents (Licens-

ing) Bill, 1987, in the vacancies caused by the resignation from the membership of the Lok Sabha of Prof. Parag Chaliha, Dr. Sudhir Roy, Shri H.A. Dora, Shri H.N. Nanje Gowda, Shri Satyagopal Misra, Shri H.M. Patel, Shri B.B. Ramaiah and Shri Indrajit Gupta.

3. Matters Under Rule 377

(1) Dr. (Smt.) Phulrenu Guha raised a matter regarding need to appoint a Committee to investigate into the causes of frustration among young scientists.

(2) Shri Braja Mohan Mohanty raised a matter regarding need to establish a research oriented organisation at Puri (Orissa) to promote export and development of marine products.

(3) Shri Mohanlal Jhikram raised a matter regarding need to link various rivers in the country for maximum utilisation of the water resources.

(4) Shri Ram Pyare Panika raised a matter regarding need to set up monitoring cells at State level to ensure availability of essential commodities to consumers through the public distribution system.

(5) Smt. Usha Thakkar raised a matter regarding need to connect Kandla Port and Delhi by rail.

(6) Shri Sriballav Panigrahi raised a matter regarding need to set up a subsidiary coal company under the Coal India Limited in Orissa.

(7) Shri Ram Singh Yadav raised a matter regarding need to drop the move to set up a Military Firing range adjoining villages of Tehsil Rajgarh, district Alwar, Rajasthan.

4. Government Bill—Passed

(i) *The Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Bill, 1989.*

Discussion on the motion for consideration of the Bill moved by Dr. Rajendra Kumari Bajpai on the 14th August, 1989, continued.

The following members took part in the debate:—

- (1) Shri Janak Raj Gupta
- (2) Dr. G.S. Rajhans
- (3) Shri Ram Pyare Panika

- (4) Ch. Sunder Singh
- (5) Shri Kali Prasad Pandey
- (6) Dr. (Smt.) Phulrenu Guha
- (7) Shri Ram Swaroop Ram
- (8) Shri Jagannath Patnaik
- (9) Shri Ram Singh Yadav
- (10) Shri Mahabir Prasad Yadav
- (11) Km. Kamla Kumari
- (12) Shri K. Kunjambu
- (13) Shri Bipin Pal Das
- (14) Shri Vir Sen
- (15) Shri K.D. Sultanpuri
- (16) Shri Kayur Bhushan
- (17) Shri Nandlal Choudhary
- (18) Ch. Lachhi Ram
- (19) Shri Ram Bhagat Paswan
- (20) Shri Kammodilal Jatav
- (21) Shri Mankuram Sodi
- (22) Shri K. Pradhani
- (23) Shri Uttam Rathod
- (24) Shri R.S. Khirhar
- (25) Shri Chintamani Jena

Dr. Rajendra Kumari Bajpai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 23 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Rajendra Kumari Bajpai.

The motion was adopted and the Bill was passed.

- (ii) *The Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1989.*

The motion for consideration of the Bill was moved by Shri Bindeshwari Dubey.

The following members took part in the debate:—

- (1) Shri G.M. Banatwalla
- (2) Shri P.R. Kumaramangalam
- (3) Shri Aziz Qureshi
- (4) Shri Damodar Pandey
- (5) Shri Syed Shahabuddin
- (6) Shri Girdhari Lal Vyas
- (7) Shri Shantaram Naik
- (8) Shri Hafiz Mohd. Siddiq
- (9) Shri Mohd. Ayub Khan (Udhampur – J&K)

Shri Bindeshwari Dubey replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Bindeshwari Dubey.

The motion was adopted and the Bill, as amended, was passed.

(iii) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1989.

The motion for consideration moved by Shri H.K.L. Bhagat was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H.K.L. Bhagat.

The motion was adopted and the Bill was passed.

5. Discussion Under Rule 193

Discussion on the demand for waiver of agricultural loans raised by Shri Harish Rawat on the 11th August, 1989, continued.

The following members took part in the debate:-

- (1) Dr. G. S. Rajhans
- (2) Shri Balasaheb Vikhe Patil
- (3) Smt. Usha Choudhary
- (4) Shri Ramdeo Rai
- (5) Shri Yogeshwar Prasad Yogesh
- (6) Shri Sriballav Panigrahi
- (7) Shri Virdhi Chander Jain
- (8) Shri Lal Vijay Pratap Singh
- (9) Shri Asutosh Law

Shri S.B. Cha van replied to the discussion. The discussion was concluded.

7.40 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th August, 1989).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, August 18, 1989/Sravana 27, 1911 (Saka)

No. 482

11 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Dharamsinhbhai Dayabhai Patel who was a member of the Sixth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

2. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan for the year 1987-88.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visva-Bharati, Santiniketan, for the year 1987-88.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act:—
 - (a) (i) Review by the Government on the working of

the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1987-88.

- (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Videsh Sanchar Nigam Limited, Bombay, for the year 1987-88.
- (ii) Annual Report of the Videsh Sanchar Nigam Limited, Bombay, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India; Coonoor, for the year 1987-88 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India, Coonoor, for the year 1987-88.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1987-88.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1987-88.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Institute of Speech and Hearing, Mysore, for the year 1987-88.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) A statement (Hindi and English versions) correcting the reply given on 9th August, 1989 to Unstarred Question No. 3270 by Shri G.M. Banatwalla regarding payment of salary to employees of Central Council for Research in Unani Medicine.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) S.O. 613(E) published in Gazette of India dated the 4th August, 1989 together with an explanatory memorandum laying down the revised rate of exchange for conversion of Pound Sterling into Indian Currency or *vice-versa*.
 - (ii) G.S.R. 723(E) published in Gazette of India dated the 31st July, 1989 together with an explanatory memorandum extending the validity of Notification No. 287/87-Cus. dated the 7th August, 1987 upto 31st July, 1990.
 - (iii) G.S.R. 727(E) published in Gazette of India dated the 1st August, 1989 together with an explanatory memorandum providing for a concessional rate of duty on raw wool of average fibre diameter 32 microns and above in place of carpet grade raw wool of average fibre diameter 36 microns and above.
 - (iv) G.S.R. 731(E) published in Gazette of India dated the 1st August, 1989 together with an explanatory memorandum seeking to exempt tags, labels, printed bags and stickers when imported by a manufacturer of export goods from the whole of the basic and additional duty of customs subject to certain conditions.
 - (v) G.S.R. 732(E) published in Gazette of India dated the 1st August, 1989 together with an explanatory memorandum facilitating duty free imports of commercial samples and prototype of goods imported by manufacturers of exports goods through courier service.
 - (vi) G.S.R. 735(E) and G.S.R. 736(E) published in Gazette of India dated the 1st August, 1989 together with an explanatory memorandum providing total exemption from basic, additional and whole of the auxiliary duties of

customs on import of recorded magnetic tapes for use in computers when imported by University Grants Commission.

- (11) A copy of Notification No. G.S.R. 728(E) (Hindi and English versions) published in Gazette of India dated the 1st August, 1989 together with an explanatory memorandum seeking to exempt from full excise duty, copolymers of acrylonitrile when used in the manufacture of acrylic fibre, outside the factory on following the Chapter X procedure under the Central Excise Rules.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 30 of the Securities Contracts (Regulations) Act, 1956:—
- (i) S.O.310(E) published in Gazette of India dated the 27th April, 1989 granting recognition to the Gauhati Stock Exchange Limited, Gauhati, for a further period of five years commencing from 1st May, 1989 in respect of contracts in securities subject to certain conditions mentioned in the Notification.
 - (ii) S.O. 338(E) published in Gazette of India dated the 8th May, 1989 granting recognition to the Cochin Stock Exchange Limited, Cochin, for a further period of five years commencing from 10th May, 1989 in respect of contracts in securities, subject to certain conditions mentioned in the Notification.
 - (iii) S.O. 395(E) published in Gazette of India dated the 1st June, 1989 granting recognition to the Uttar Pradesh Stock Exchange Limited, Kanpur, for the further period of five years commencing from the 3rd June, 1989 in respect of contracts in securities, subject to certain conditions.
 - (iv) S.O. 402(E) published in Gazette of India dated the 5th June, 1989 granting recognition to the Bhubaneswar Stock Exchange Association Limited, Bhubaneswar for a period of five years commencing from 5th June, 1989 in respect of contracts in securities subject to certain conditions mentioned in the Notification.
 - (v) S.O. 403(E) published in Gazette of India dated the 5th

June, 1989 extending section 13 of the Securities Contracts (Regulation) Act, 1956 to municipal area of the city of Bhubaneswar in the State of Orissa.

- (vi) S.O. 535(E) published in Gazette of India dated the 10th July, 1989 granting recognition to the Saurashtra Kutch Stock Exchange Limited, Rajkot for a period of three years commencing from the 10th July, 1989 in respect of contracts in securities subject to certain conditions mentioned in the Notification.
 - (vii) S.O. 536 (E) published in Gazette of India dated the 10th July, 1989 extending section 13 of the Securities Contracts (Regulation) Act, 1956 to municipal area of the city of Rajkot and the area of Rajkot Urban Development Authority in the State of Gujarat.
- (13) A copy of the Bank of Baroda Officer Employees' (Conduct) Amendment Regulations, 1987 (Hindi and English versions) published in Notification No. G.S.R.CO.P.D.IR.27/108/81 in Gazette of India dated the 25th February, 1989, under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.
- (14) A copy of Notification (Hindi and English versions) published in Gazette of India dated the 27th May, 1989 making amendments to regulations 24 and 83(1) of the State Bank of India General Regulations, 1955, under sub-section (4) of section 50 of the State Bank of India Act, 1955.
- (15) A copy of the following Reports (Hindi and English versions):—
- (i) Report of the South Malabar Gramin Bank, Malappuram, for the year 1988-89 together with the Accounts and the Auditor's Report thereon.
 - (ii) Report of the Banaskantha—Mehsana Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon.
 - (iii) Report of the Jhabua-Dhar Kshetriya Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon.

- (iv) Report of the Bikaner Kshetriya Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon.
- (v) Report of the Visveshvaraya Grameena Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon.
- (vi) Report of the Himachal Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon.
- (vii) Report of the Saran Kshetriya Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon.
- (viii) Report of the Nimar Kshetriya Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon.
- (ix) Report of the Bhagirath Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon.
- (x) Report of the Rajgarh-Sehore Kshetriya Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon.
- (xi) Report of the Chambal Kshetriya Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon.
- (xii) Report of the Vallalar Grama Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon.
- (xiii) Report of the Manjira Grameena Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon.
- (xiv) Report of the Aurangabad—Jalna Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon.
- (xv) Report of the Ratlam Mandsaur Kshetriya Gramin Bank for the year 1988-89 together with the Accounts and the

Auditor's Report thereon.

- (xvi) Report of the Chaitanya Grameena Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon.
 - (xvii) Report of the Solapur Gramin Bank for the year 1988-89 together with the Accounts and the Auditor's Report thereon.
- (16) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India for the year 1987-88 (No. 15 of 1989)—Union Government Ministry of Defence—Coast Guard.
 - (ii) Report of the Comptroller and Auditor General of India for the year 1987-88 (No. 16 of 1989)—Union Government (Civil)—Ministry of Commerce—Export Processing Zones.
- (17) A statement (Hindi and English versions) correcting the reply given on the 8th August, 1989 to Unstarred Question No. 3044 by Shri Harish Rawat regarding AIR Stations in hill areas.
- (18) A statement (Hindi and English versions) correcting the reply given on 11th August, 1989 to Unstarred Question No. 3567 by Shri Harihar Soren regarding export of iron ore through Paradeep Port.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (1) That at its sitting held on the 10th August, 1989, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate three members from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the unexpired portion of the term of the Committee to fill the vacancies caused by the resignation of Shri Parvathaneni Upendra, Shri Virendra Verma and Shri Jaswant Singh from the Committee and also communicated the names of the following members of Rajya Sabha who had been duly elected to the said Committee:—

- (1) Shri Pawan Kumar Bansal
- (2) Shri Ghulam Rasool Matto
- (3) Shri R.T. Gopalan

(2) That at its sitting held on the 10th August, 1989, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate three members from the Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the unexpired portion of the term of the Committee to fill the vacancies caused by the resignation of Shri T.R. Balu, Shri Dipen Ghosh and Shri Kamal Morarka from the Committee and also communicated the names of the following members of Rajya Sabha who had been duly elected to the said Committee:—

- (1) Shri Bhim Raj
- (2) Shri B.V. Abdulla Koya
- (3) Prof. (Mrs.) Asima Chatterjee

4. Report of the Railway Convention Committee

Shri Vijay N. Patil presented the Fourteenth Report (Hindi and English versions) of the Railway Convention Committee on Rolling Stock Programme and Minutes of the sittings of the Committee relating thereto.

5. Minutes of the Committee on Petitions

Prof. Salahuddin laid on the Table Minutes (Hindi and English versions) of Sixty-sixth, Sixty-seventh, Sixty-ninth to Seventy-eighth, Eighty-first to Eighty-eighth and Ninetieth to Ninety-fifth sittings of the Committee on Petitions.

6. Statements by Ministers

(1) The Minister of State of Communications made a statement (i) correcting the reply given on 31 July, 1989 to a supplementary by Shri Shantaram Naik on Starred Question No. 184 regarding telephone to every Panchayat in Madhya Pradesh and (ii) giving reasons for delay in correcting the reply.

(2) The Minister of State for Home Affairs made a statement regarding violent incidents in Gohpur area of Assam.

7. Government Bill — Introduced

The Direct Tax Laws (Second Amendment) Bill, 1989

8. Motion Regarding Joint Committee

Shri Rajesh Pilot moved the following motion:—

“That this House concurs in the recommendation of the Rajya Sabha that Lok Sabha do appoint eight Members to the Joint Committee of the Houses on the Shipping Agents (Licensing) Bill, 1987, in the vacancies caused by the resignation of Shri B.B. Ramaiah, Shri Indrajit Gupta, Shri H.A. Dora, Shri Satyagopal Misra, Dr. Sudhir Roy, Prof. Parag Chaliha, Shri H.N. Nanje Gowda, Shri H.M. Patel and resolves that Shri Krishna Pratap Singh, Shri Ishwarbhai K. Chavada, Shri H.G. Ramulu, Shri Jagannath Patnaik, Shri R. Dhanushkodi Athithan, Shri Kamla Prasad Singh, Shri Samar Brahma Choudhury, Shri Ebrahim Sulaiman Sait be nominated to the said Joint Committee to fill the said vacancies.”

The motion was adopted.

9. Matters Under Rule 377

(1) Shri Nihal Singh raised a matter regarding need to provide more train facilities from and to Agra.

(2) Kum. Mamata Banerjee raised a matter regarding need to give clearance to the Haldia Petrochemical Project, West Bengal.

(3) Shri Kammodilal Jatav raised a matter regarding need to create more job opportunities for the unemployed youth in Madhya Pradesh.

(4) Shri Shankar Lal raised a matter regarding need for assistance to the Government of Rajasthan to meet the drought situation in the State.

(5) Shri Anoopchand Shah raised a matter regarding need to allow the employees of GIC at Bombay to retain the flats owned by GIC on rent or ownership basis.

(6) Shri Ganga Ram raised a matter regarding need for early construction of roads in Bah Tehsil of Agra under Chambal Ravines Development Scheme.

(7) Shri Syed Shahabuddin raised a matter regarding need to

give effect to the non-controversial provisions of the Wakf (Amendment) Act, 1984 immediately.

(8) Dr. G.S. Rajhans raised a matter regarding need to include Maithili in the Eighth Schedule of the Constitution.

(9) Shri Jai Prakash Agarwal raised a matter regarding need to allow outright sale of plots and flats in Delhi by abolishing sale through Power of Attorney and to abolish the lease system.

(10) Shri Chintamani Jena raised a matter regarding need to sanction and provide financial assistance to the Government of Orissa for afforestation of catchment areas of rivers in the State to check soil erosion.

(11) Ch. Akhtar Hassan raised a matter regarding need to ensure supply of same quantity of sugar to villagers of Uttar Pradesh in ration as is given to the residents of cities.

(12) Smt. Jayanti Patnaik raised a matter regarding need to provide modern equipments to Cuttack Doordarshan Kendra to improve its programmes.

(13) Shri Aziz Qureshi raised a matter regarding need to amend the Constitution to provide representation of Parsi community in Lok Sabha and in certain Legislatures.

(14) Shri Somnath Rath raised a matter regarding need to establish Manpower Corporations to stop exploitation of labour force in the country.

(15) Shri Lakshman Mallick raised a matter regarding need to construct a coal berth at Paradeep Port.

(16) Shri Dharam Pal Singh Malik raised a matter regarding need to set up public sector undertakings in Sonapat (Haryana).

(17) Shri Nandlal Choudhary raised a matter regarding need for an early decision regarding setting up of Propellant Factory and an Engine Factory of Bharat Earth Movers at Sagar (Madhya Pradesh).

(18) Shri Jagannath Patnaik raised a matter regarding need to draw a master plan with adequate central assistance for overall development of backward areas of Orissa.

(19) Shri K.D. Sultanpuri raised a matter regarding need for

financial assistance to the Government of Himachal Pradesh for reconstruction of roads / bridges damaged due to recent rains.

(20) Shri R. Dhanushkoti Athithan raised a matter regarding need to send a central team to Tirunelveli district of Tamil Nadu to suggest measures to remove salinity in ground water.

10. Discussion Under Rule 193

Discussion on the Fourth, Fifth and Sixth Interim Reports and the Final Report of Kudal Commission of Inquiry appointed to inquire into the working and activities including publications and sources and misuse of funds of Gandhi Peace Foundation, Gandhi Smarak Nidhi, All India Serva Seva Sangh, Association of Voluntary Agencies for Rural Development and other organisations closely connected with them, raised by Shri T. Basheer on the 14th August, 1989, continued.

The following members took part in the debate:-

- (1) Shri Aziz Qureshi
- (2) Shri Mullappally Ramchandran
- (3) Shri Somnath Rath
- (4) Dr. Manoj Pandey

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (5) Shri Haroobhai Mehta
- (6) Shri N. Tombi Singh
- (7) Shri Sriballav Panigrahi
- (8) Shri Girdhari Lal Vyas
- (9) Prof. Saif-ud-Din Soz
- (10) Dr. G.S. Rajhans
- (11) Shri Ram Swaroop Ram
- (12) Shri Mohd. Ayub Khan (Udhampur-J&K)
- (13) Shri P.M. Sayeed
- (14) Shri Virdhi Chander Jain
- (15) Shri Jagannath Patnaik
- (16) Shri Keyur Bhushan
- (17) Shri K.D. Sultanpuri
- (18) Shri Ram Pyare Panika

Shri P. Chidambaram replied to the discussion.

The discussion was concluded.

11. Government Bill—Passed

The Ware housing Corporations (Amendment) Bill, 1989, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Sukh Ram.

The following members took part in the debate:—

- (1) Shri Harish Rawat
- (2) Shri Chintamani Jena
- (3) Prof. N.G. Ranga
- (4) Shri Mohd. Ayub Khan (Jhunjhunu-Rajasthan)
- (5) Shri Yogeshwar Prasad Yogesh
- (6) Shri Bhanu Pratap Singh
- (7) Km. Mamata Banerjee
- (8) Shri Umakant Mishra
- (9) Shri R.P. Suman

Shri Sukh Ram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1 and the Enacting Formula were adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sukh Ram.

The following members took part in the debate:—

- (1) Shri N. Tombi Singh
- (2) Shri Sukh Ram

The motion was adopted and the Bill, as amended, was passed.

12. Discussion Under Rule 193

Discussion on the atrocities on women, raised by Shri Balwant Singh Ramoowalia on 12th May, 1989, continued.

The following members took part in the debate:—

- (1) Smt. Prabhawati Gupta
- (2) Shri Keyur Bhushan

The discussion was not concluded.

13. Contempt of the House

The Speaker informed the House that at about 12.55 hours that day, two visitors calling themselves Raj Kumar Vashishth son of Shri Tula Ram Vashishth and Javed Ali Khan son of Shri Nasir Ali Khan shouted slogans from the Visitors' Gallery. The Director, Security took them into custody immediately and interrogated them. The visitors had made statements and had expressed regret for their action. They had also begged pardon for the same.

The Speaker observed that he had brought the matter to the notice of the House for such action as the House might deem fit.

Thereafter, the following motion moved by Smt. Sheila Dikshit was adopted.

“This House resolves that the persons calling themselves Raj Kumar Vashishth son of Shri Tula Ram Vashishth and Javed Ali Khan son of Shri Nasir Ali Khan, who shouted slogans from the Visitors' Gallery at about 12.55 hours today and whom the Director, Security took into custody immediately have committed a grave offence and are guilty of the contempt of the House.

This House further resolves that in view of the regret expressed by them, they be let off with a stern warning on the rising of the House today.”

(Lok Sabha adjourned sine die at 6.10 P.M.)

SUBHASH C. KASHYAP,
Secretary-General.